W.P 3536 83 (A1)

11-7-83 Hon UCSJ & Hon KNG J

List in the next week

Sd/ UCS
Sd/ KNG
11-7-83

22.7.83

22.7.83 Hon. U.C.S. J.
Hon. K.N.G. J.

fixed for orders. Bench

[illegible].11.84 - Fixed for orders

Hon. S.S.A. J.
Hon. BK. J.

fixed for orders Bench

TA 1167/(87)(T)
W.P. 3536-83

A2

Serial number of order, and date	Brief Order, Mentioning Reference if necessary	How complied with and date of compliance
(1) 6/12/89	Hon. Justice K. Nath, VC Hon. K. J. Raman, AM. Neither the parties nor the counsel are present. Relist the case for orders on 3/1/90 and issue notice to the parties as well as to their counsel directing the opposite parties to file a counter by the date fixed Sd/- A.M. Sd/- V.C.	OR Case has to recd on 20.0.? Case is not admitted No CA/RA filed Date was fixed from CAT Alld OR is attached. Submitted for orders 5/1
(2) 3/1/90	Hon' Mr Justice Kamleshwar Nath, V.C. Hon' Mr K. Obayya, A.M. Shri B.C. Saxena counsel for the applicant says that although he had appeared for the applicant in the High Court, but, he is no more holding brief of the applicant. Shri Arjun Bhargava accepts notice on behalf of Op.Ps. Shri Bhargava may obtain copies of the notices from the former Op.Ps.' counsel namely, Shri Umesh Chandra. Issue notice to the applicant by name and list this case for admission on 26-2-90. Sd/- A.M. Sd/- V.C.	OR notice passed 11/1/90 Notice was issued on 24/1/90 No unserved regd. cover has been return back OR for admission 23/2

Dinesh   (sns)

1167/67 [illegible]

(3)

26.3.90 Hon Justice K. Nath VC
Hon Mr. K.J. Raman AM

On the request of Sri B.C. Saxena Adv. Counsel for the appl. the case is adjourn to 29.3.90 for admission.

AM AM

VC

(4)

29-3-90 No sitting Adj. to 24-4-90

29/3.

(5)

24/4/90 Hon. Mr. D.K. Agrawal, J.M
Hon Mr C. Obayyes A.M

Shri B.C. Saxena, for the petitioner and Shri A. Bhargava, for the OP No-3 are present. No one appears for OP No-1 2 & 4. Heard the learned counsel for the petitioner Admit. Shri A. Bhargava, states that, he would file, power, before the date of hearing. If, he files the power, he will have a right to file the counter, otherwise, the case be proceeded, exparte against them.

This is a writ petition of 1983. List it for hearing/ex-parte hearing on 19/9/90. The respondents No-3 or other respondents, if represented, may file, counter, within 8 weeks, hereof. In case, the counter is filed, rejoinder may be filed within 2 weeks, thereafter. In case, the counter is not been filed within the stipulated period, as mentioned above, the respondent No-3 or other remaining respondents will forefeit the right to file the same.

Sd A.M J.M

(2)

T.A. 1167/87 (A3)

(6)
19.9.90 No sitting Adj to 26.9.90

OR No CA filed S.F.H/ as - Mark

(7)
26-9-90 Due to sad demise of Hon'ble Chief Justice of India Mr S.S. Mukerji the case is adjourned to 30.11.90

(8)
30.11.90 No sitting Adj to 2.1.91.

(9)
2.1.91 No sitting Adjourned to 21.2.91.

(10)
21.2.91 - No sitting Adj to 24.6.91.

(11)
24.6.91 - Hon. Mr Justice K. Nath VC
Hon. Mr. K. Obayya AM.

On the request of counsel for the both parties case is adjourned to 4.9.91 for hearing.

AM. VC

(12)
4.9.91 - Hon. Mr. D. K. Agrawal. JM.
Hon. Mr. K. Obayya. AM

On the request of applicant adjourned to 10.12.91 for hearing.

AM JM

Copy Recd
K.K. Srivastava 20/12/91

24/12/91

No CA filed
L. for exparte
hearing

4/12

CENTRAL ADMINISTRATIVE TRIBUNAL, CIRCUIT BENCH, LUCKNOW.

....

T.A. No.1167 of 1987
(W.P. No. 3536 of 1983)

K.K. Srivastava ... ... Petitioner/ Applicant.

Versus

Union of India and others ... ... Respondents.

Hon. Mr. Justice U.C. Srivastava, V.C.
Hon'ble Mr. A.B. Gorthi, Member (A)

(By Hon. Mr. Justice U.C. Srivastava, V.C.)

None for the applicant. Counter affidavit has been filed today. That one of the grounds which has been taken by the applicant is that the appellate order is a non-speaking order. It has also been contended before us that the appellated authority has not given any personal hearing to the applicant. It was obligatory on the appellate authority to give personal hearing to the applicant and to pass some such order from which the mind of the appellate authority could have known. The appellate order suffers from this lacuna and the appellate order can-not be allowed to stand.

2. Accordingly, the appellate order dated 26.2.1983 is quashed. The appellate authority is directed to dispose of the appeal filed by the applicant and pass a speaking order taking into consideration all the pleas taken by the applicant after giving him personal hearing. Let it be done within ~~the~~ a period of 2 months, from the date of the communication of this order. Copy of the order may be issued within 2 weeks. The application is disposed of with the above directions. Parties to bear their own costs.

Member (A)

Vice-Chairman.

(n.u.) Dt: 10.12.1991

5340

Group A 14 (13)

In the Hon'ble High Court of Judicature at Allahabad

(Lucknow Bench) Lucknow

Writ Petition No. 5326 of 1982

K.K.Srivastava ..... Petitioner

Versus

Union of India and others..... Opp.Parties.

I N D E X

Sl.No.	Description of Paper	Annexure No.	Page No.
1.	Writ Petition		1 to 10
2.	Affidavit		11 & 12
3.	Memorandum of charge-sheet.	1	13 to 16
4.	True copy of order of penalty.	2	17 & 18
5.	True copy of appeal preferred to the Chief Workshop Engineer, New Delhi.	3	19 to 30
6.	True copy of order passed by the opposite-party No.2 as communicated vide letter dated 26.2.1983	4	31 & 32
7.	Vakalatnama		33

11245

Lucknow:

Dated: July ,1983

(B.C.Saksena)
Advocate
Counsel for the petitioner.

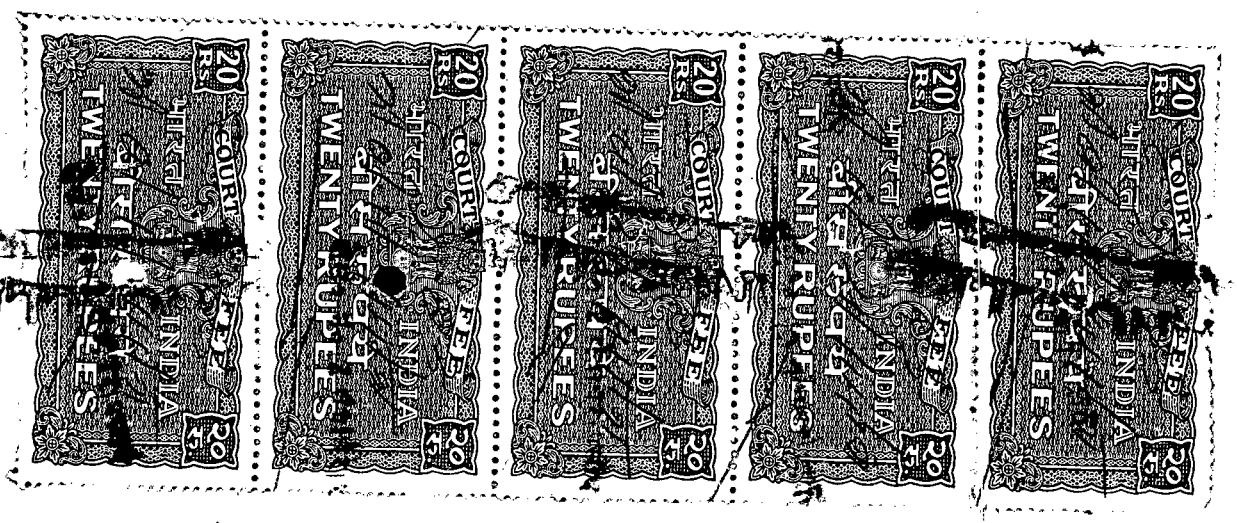
(A6)

In the Hon'ble High Court of Judicature at Allahabad

(Lucknow Bench) Lucknow.

Petition under Article 226 of the Constitution of India

Writ Petition No. 3536 of 1983



K.K.Srivastava, aged about 48 years, son of Sri Barati Lal, at present resident of II-72G Sleeper Ground Alam Bagh, Lucknow.....Petitioner

Versus

1- Union of India through the General Manager, Northern Railway, Baroda House, New Delhi.

2- The Chief Workshop Engineer, Northern Railway, Baroda House, New Delhi.

3- Deputy Chief Mechanical Engineer, C.& W Shops, Northern Railway, Alambagh, Lucknow.

4- Works Manager(C) C & W Shops, Alambagh, Lucknow.

.....Opp.Parties

Recd Copy today
for office 1204
Chaudhri
11.6.83 D.R.

(5)

MEMO.

~~Impressed~~

Fee Adhesive Rs 100/-

Total

Correct but ~~final Court-fee report will be made on receipt of lower Court record.~~

~~In time up to~~

Papers filed. ~~Copy of F. C. could also be filed.~~

~~Single~~ - Bench.

Last unforgone Annexure 2
= 19.4.82
Distt : Lucknow

11-7-83

Hon UCS J.
Hon K.N.G. J.

List within one week

11.7.83

A7

This humble petition on behalf of the abovenamed petitioner most respectfully showeth:-

1- That the petitioner was initially appointed as a clerk on 31.1.1957 and was later on promoted as Senior Clerk in the Northern Railway,C.& W Workshops, Lucknow in 1974.

2- That the petitioner while working as a Senior Clerk in the Mill Wright Section of the C & W Shops, Northern Railway,Lucknow, was served with a Memo issued by the opposite-party No.4 bearing No.PC/KKS/52 dated 14.11.1980.

3- The said charge-sheet was issued in a printed Form No.5 prescribed for purposes of Rule 9 of the Railway Servants(Discipline and Appeal) Rules, 1968. By the said Memorandum the petitioner was intimated of a proposal to hold an inquiry against him under Rule 9 of the said Rules. Accompanying the said Memorandum were the following four annexures:-

(i) Statement of articles of charges.

(ii) Statement of imputations of misconduct or misbehaviour in support of the articles of charges framed.

(iii) List of documents by which the articles of charges were framed.

(iv) List of witnesses by whom the articles of charges were proposed to be sustained.

True copies of the aforesaid four annexures are being annexed as Annexure No.1 to this petition.

4- That after the receipt of the said memo the petitioner submitted a representation on 20.11.1980 requesting to be furnished with copies of the documents detailed in Annexure No.III to the said memo.

5- That the petitioner was by means of a memo dated 10.12.1980 served with copies of the said documents.

6- That one Sri K.C.Sharma,Shop Superintendent (Machines) C.&.W.Shops,Alambagh, Lucknow, was appointed as Inquiry Officer.

7- That before the Inquiry Officer the three witnesses named in the list of witnesses were examined. The petitioner gave his statement in his defence and also produced the following three witnesses:-

(i) Sri Shatruhan Singh, Senior Clerk,Time Office.

(ii) Sri R.R.Yadav, Senior Clerk, Time Office.

(iii) Sri S.M.Srivastava,Head Clerk,Mill Wright Shop.

8- That the petitioner's defence as disclosed and established by the statements of the witnesses examined by him and also his statement was that on the

Sri Shatruhan Singh outside the gate to have betel (PAN) and on their return Sri Qaiser Mirza informed that the said bag had been recovered from the petitioner's cycle's carrier.

10- That the Inquiry Officer submitted his report on 4th February, 1982. The Inquiry Officer in his report has without any basis held that the statement of Sri Sinha is not to be believed and made the following observation:-

" This is a cooked story to distort the case in vain attempt to save Sri K.K.Srivastava from punishment being his fellow clerk. "

The Inquiry Officer on the said assumption also did not believe Sri Sinha's statement that Sri K.L.Vaid, Inspector, R.P.F., was threatened by the petitioner that he would be sent to jail and the petitioner was under the said duress and threat made to give his confessional statement.

11- That the brass turnings and borings alleged to have been recovered from the said bag from the petitioner's cycle was shown of 13 Kgs.' weight but during the inquiry the Inquiry Officer got the said brass borings and turnings weighed and they were only 7½ Kg.in weight.

12- That on the basis of the Inquiry Officer's report the Deputy Chief Mechanical Engineer passed an order imposing a penalty of removal from service with effect from 19.4.1982 upon the petitioner. The

said order of penalty is dated 19.4.1982, copy of the same as served on the petitioner is Annexure No.2 to this petition.

13- That aggrieved by the said order of punishment the petitioner preferred an appeal to the Chief Workshop Engineer on 28.5.1982. Witha view to place on record the facts stated and the pleas raised by the petitioner in the said appeal a true copy of the same is being annexed as Annexure No.3 to this petition.

14- That a perusal of the said appeal would show that the petitioner therein detailed certain facts which go to show that the Inquiry Officer's findings were clearly perverse and the petitioner has been denied reasonable opportunity of defence. One of the facts stated in the said appeal and which was also brought to the notice of the Inquiry Officer and has been reiterated herein was that Sri Qaiser Mirza was not on duty at Time Office Gate on 24.10.1980 when the recovery is alleged to have been made from the petitioner. The said Qaiser Mirza in his statement before the Inquiry Officer admitted the fact that he was not on duty at the Time Office Gate at the relevant time.

15- That the other circumstance which vitiated

A12

The Inquiry Officer's report xxx as referred to in the appeal and which is herein again reiterated is that the Inquiry Officer based his conclusions on Stock Verifier's report dated 28.10.1980. It is stated that the Stock Verifier's said report had at no time been furnished to the petitioner at any stage of the inquiry nor was the same referred to as a document in support of the allegations in the charge-sheet.

16- That the petitioner was by means of letter No.PC/KKS/52 dated February 26, 1983 intimated about the orders passed by the opposite-party No.2 on the petitioner's appeal. Copy of the said letter as served on the petitioner is being annexed as Annexure No.4 to the writ petition.

17- That a perusal of the said order passed by the opposite-party No.2 on the petitioner's appeal would show that it is critic and gives no reasons whatsoever for rejecting the petitioner's appeal. The said order does not show that the opposite-party No.2 had applied his mind to the facts and pleas raised by the petitioner in his appeal which the opposite-party No.2 was considering.

18- That a perusal of the said order would further show that the opposite-party No.2 took into consideration the circumstance that the petitioner

(A13)

in the past had been awarded nine punishments. It is stated that the said punishments were not subject matter of the charge-sheet after which the disciplinary proceedings had arisen nor the petitioner had at any time been given opportunity to show cause why the said punishments be not taken into consideration in determining the quantum of punishment to be imposed against him.

19- That the details of the so called nine punishments which are alleged to have been imposed upon the petitioner on the previous occasions are too vague and they are, therefore, denied.

20- That in the circumstances detailed above and having no other equally effective and speedy alternative remedy the petitioner seeks to prefer this writ petition and setsforth the following amongst others,

GROUNDS

(a) Because there has been denial of reasonable opportunity of defence and the findings of theInquiry Officer are clearly vitiated.

(b) Because in view of the circumstance that the petitioner was not furnished with a copy of the Stock Verifier's report dated 28.10.1980 the Inquiry Officer's findings based on the said report are clearly bad in law.

A15

Annexure No.4 to the writ petition.

(ii) to issue a writ of mandamus or a writ, order or direction in the nature of mandamus commanding the opposite-parties to treat the petitioner as continuing in service and to pay him the arrears of salary and allowances which accrued due accordingly.

(iii) to issue such other writ, order or direction including an order as to costs which in the circumstances of the case this Hon'ble Court may deem just and proper.

Lucknow:

Dated: July 11, 1983

(B.C.Saksena)
Advocate
Counsel for the petitioner.

A16

11

In the Hon'ble High Court of Judicature at Allahabad

(Lucknow Bench) Lucknow.

Affidavit

in

Writ Petition No. of 1983

K.K.Srivastava ..... Petitioner.

Versus

Union of India and others. ..... Opp.Parties.

I, K.K.Srivastava, aged about 48 years, son of Sri Barati Lal at present resident of II-72/G, Sleeper Ground ,Alam Bagh,Lucknow, do hereby solemnly take oath and affirm as under:-

1- That the deponent is the petitioner himself in the above noted writ petition and is fully acquainted with the facts of the case.

2- That the contents of paras 1 to 20 of the accompanying writ petition are true to my own knowledge.

3- That Annexures Nos.1 to have been

A17

12

compared and are vertified to be true copies.

Lucknow:

Dated: 25.5 ,1983

K K Srivastava

DEPONENT

I, the deponent named above, do hereby verify that the contents of paras 1 to 3 of this affidavit are true to my own knowledge. No part of it is false and nothing material has been concealed. So help me God.

Lucknow:

Dated: 25.5 ,1983

K K Srivastava

DEPONENT

I identify the deponent who has signed before me.

(Clerk to Sri B.C.Saksena ,Advocate)

Solemnly affirmed before me on 25.5.83

at 8.45 a.m./p.m. by Sri K.K.Srivastava

the deponent who is identified by ~~[illegible]~~

Sri Rakesh Kumar Srivastava,Clerk to

Sri B.C.Saksena,Advocate,High Court(Lucknow Bench)

Lucknow.

I have satisfied myself by examining the deponent that he understands the contents of the affidavit which has been read out and explained by me.

25.5.83

486/83

25.5.83

K K Srivastava

A18

13

In the Hon'ble High Court of Judicature at Allahabad

(Lucknow Bench) Lucknow.

Writ Petition No. of 1983

K.K.Srivastava ..... Petitioner

Versus

Union of India and others..... Opp.Parties

ANNEXURE NO.1

Annexure I

Statement of articles of charges framed against Sh.Kaushal Kishore Srivastava Sr.Clerk Millwright Shop/C&W Shops,Amv.LKO.

--

That the said Sh.Kaushal Kishore Srivastava while working as a Sr.Clerk G.Rs.330-560RS was caught red handed by RK Sh.Upendra Prasad Srivastava and SRK Sh.Qaiser Mirza while he was in unlawful possession of about 13 Kgs.brass boring cost Rs.250/-- approximately at Time Office Gate at 11/15 hrs.on 24.X.80 in presence of Sh.B.N.Sinha Sr.Clerk T/O. This has been reported by Inspector Coy.31 NR C&W Shops,Amv.vide his letter No.RPF/Deptt. C&W/80 dt.24.10.80.

Sh.Kaushal Kishore Srivastava Sr.Clerk Millwright Shop has admitted his fault vide his written statement dt.24.10.80 given in presence of Sh.B.N. Sinha Sr.Clerk CTK's office.

Thus Sh.Kaushal Kishore Srivastava Sr.Clerk Millwright

AHq

14

Shop has failed to maintain good conduct and devotion to duty as exepected of a railway servant and thus violated para 3 of Rly.Service Conduct Rule 1966.

Sd/- 13/11
(S.C.Choudhary)
Works Manager(C) C&W Shops, Amv.

Annexure II

Statement of imputations of misconduct or misbehaviour in support of the articles of charges framed against Sh.Kaushal Kishore Srivastava Sr.Clerk Millright Shop(No.F) C&W Shops/Amv.

That the said Sh.Kaushal Kishore Srivastava while working as a Senior Clerk in Gr.Rs.330-560RS in Millwright Shop(No.F) C&W shops Amv.was apprehended by RK.Sh.Upendra Prasad Srivastava and SRK Sh.Qaiser Mirza at Time Office Gate while he was found in un-lawful possession of about 13Kgs.of Bross Boring Cost Rs.250/- approximately carrying on his cycle carrier(Cycle No.S75188 Maker AVON) at about 11/15 hrs.on 24.10.80 in presence of Sh.B.N.Sinha Sr.Clerk Time Office. This has been reported by Inspector Coy.No.31 N.R.C&W/Amv.'s letter No.RPF/Deptt/C&W/80 dt.24.10.80.

The said Sh.Kaushal Kishore Srivastava has already admitted the fault of un-authorised and unlawful possession of the above said property and the same

A20

15

was brought by him from Millwright store with the intention to sell it outside as per in his wown statement of 24.10.80 witnessed by Sh.B.N.Sinha Sr.Clerk Time Office.

Thus Sh.Kaushal Kishore Srivastava Sr.Clerk Millwright Shop has failed to maintain his good conduct and devotion to duty and has thus violated para 3 of the Railway Service Conduct Rule 1966.

Sd/- 13/11
(S.C.Choudhary)
Workds Manager(C) C&W Shops/Amv.

Annexure III

List of documents by which the articles of charges framed against Sh.Kaushal Kishore Srivastava Sr.Clerk Millwright Shop C& W Shops,Lucknow.

---

1. Inspector Copy.No.31 Alambagh Lucknow's letter No.RPF/ Deptt/C& W)80 dt.24.10.80.
2. An other letter No.RPF/Dett/C&W/80 dt.24.10.80 issued by Inspector Coy.No.31 N.R/Alambagh LKO.
3. Copy of Ranamcha Rapat No.47 Time 11/45 hrs.dated 24.10.80 RPF Post Coy.No.31 Babat Wapsi Va Report departmental.
4. Statement of Sh.Upendra Prasad Srivastava RK dt. 24.10.80.
5. Statement of S.R.KSh.Qaiser Mirza dt.24.10.80.
6. Fard Baramdgi dt.24.10.80.
7. Statement of Sh.Kaushal Kishore Srivastava Sr.Clerk

(A21)

16

M/Wright dated 24.10.80.

Sd/- 13/11
(S.C.Choudhary)
Works Manager(C) C&W Shops,Amv.

Annexure IV

List of witnesses by whom the articles of charges framed against Sh.Kaushal Kishore Srivastava Sr.Clerk Millwright C&W Shops/Amv.LKO are proposed to be sutained.

---

1. Sh.Upendra Prasad Rakshak
2. " Qaiser Mirza S.Rakshak
3. " B.N.Sinha Sr.Clerk Time Office Amv.

Sd/- 13/11
(S.C.Choudhary)
Works Manager(C) C&W Shops,Amv.

(A22)

17

In the Hon'ble High Court of Judicature at Allahabad

(Lucknow Bench) Lucknow.

Writ Petition No. of 1983

K.K.Srivastava ..... Petitioner.

Versus

Union of India and others .....Opp.Parties.

ANNEXURE NO.2.

Genl.230
Form No.9.

Orders of imposition of penalty under Rule 6(VII) to (IX) of Railway Servants(Discipline and Appeal)Rules-1968.

No.PC/KKS/52 Place of Issue- C&W Shops/Amv.

Dated 19.4.82

To

Shri Kaushal Kishore Srivastava
II-72 G Sr.Clerk
Sleeper Ground Alambagh,
LUCKNOW

(THROUGH.....)

I have carefully considered your representation dated .... in reply to the Memorandum No.PC/KKS/52 dated 14.11.80. I do not find your representation to be satisfactory due to the following reasons:-

On the basis of enquiry report. reasons of findings and other relevant record. .....

A23

18

I, therefore, hold you guilty of the charge(s) viz. unlawful possession of Rly. Material (13 Kgs. of brass boring) levelled against you and have decided to impose upon you the penalty of removal from service. You are, therefore, removed from service with effect from 19.4.82(A.N.)

2. Under Rule-18 of the Railway Servants (Discipline and Appeal) Rules, 1968 an appeal against these orders lies to C.W.E./NDLS provided:-

(i) the appeal is submitted within 45 days from the date you receive the orders and

(ii) the appeal does not contain improper or disrespectful language.

3. Please acknowledge receipt of this letter.

Encl: Findings & Enquiry report.

Signature--Sd/-illegible
16.4.82
Name(B.D. NIRULA)

Designation of the
Dy. Chief Mech Engineer
C&W Shops Adv. Lucknow.

Disci

C/-A.S.(PB) Oass, Settlement, SWLI, OS./T.O.
SS/Shops/Adv. for inf.& n.a.

(A24)

19

In the Hon'ble High Court of Judicature at Allahabad,
(Lucknow Bench), Lucknow

Writ Petition No. of 1983

K.K. Srivastava --Petitioner

vs.

Unionof India and others --Opp-parties

--

ANNEXURE NO.3.

From

Kaushal Kishore Srivastava,
II-72/G Sleeper Ground
Alambagh, Lucknow.

To

The Chief Workshop Engineer,
Northern Railway,
Baroda House,
NEW DELHI.

LUCKNOW: MAY 28, 1982

SUBJECT: APPEAL UNDER RULE 18 OF THE RAILWAY SERVANTS (DISCIPLINE AND APPEAL) RULES, 1968 AGAINST THE ORDER OF REMOVAL NO. PC/KKS/52 DATED 19.4.1982 SERVED ON 23.4.1982 PASSED BY THE DEPUTY CHIEF MECHANICAL ENGINEER, C.& W.SHOP, NORTHERN RAILWAY, ALMBAGH, LUCKNOW.

Sir,

Most respectfully, the above-named appellant submits as under:-

1. That the appellant was initially appointed as

(A25)

20

Clerk in the C.& W.Workshop,Norther Railway, Almabagh,Lucknow and subsequently due to his good work and conduct he was given promotion on the post of Senior Clerk. The appellant was discharging his duties efficiently and to the entire satisfaction of his superiors ever since he was appointed on 31.1.1957. It is ubmitted that there has been no complaint against the appellant and he continued to render good services.

2: That however, on 24.10.1980, due to prejudicial and malafide action of Sri Qaiser Mirza,Senior Rakshak of R.P.F.,C.& W.Workshop,Alambagh, the appellant was falsely implicated in the case of theft and thereafter an illegal enquiry was conducted without any authority of law which finally resulted in removal of the appellant vide order No.PC/KKS/52 dated 19.4.1982 which is annexed as ANNEXURE 1 to this appeal.

3. That now therefore, the appellant challenged the validity,legality and correctness of the impugned order of removal as aforesaid on the following amongst other grounds:-

(i) Because the case of theft against the petitioner hasbeen concocted by Sri Qaiser Mirza,Senior Rakshak in cannivance with his subordinate staff belonging to Railway ProtectionForce posted at

(A26)

21

Workshop.

(ii) Because the Works Manager has no authority of law to initiate disciplinary proceedings against the appellant in whose respect the Deputy Chief Mechanical Engineer is the appointing authority.

(iii) Because the disciplinary proceedings cannot be initiated by any officer other than the appointing authority, particularly by an officer lower in rank than appointing authority.

(iv) Because the chargesheet is also rendered invalid in view of the facts that the same was also issued under the signature of the Works Manager whereas it ought to have been issued either by the appointing authority or by the validly appointed Enquiry Officer for and on behalf of the appointing authority after specific authorisation by the appointing authority.

(v) Because due to initial error of law, the whole proceeding is vitiated and no action can be taken on the basis of such proceedings.

(vi) Because on merits also, the case against the appellant has not been proved, apart from the fact that the appellant has not been given adequate opportunity of defence

A27

22

to puthis own case and moreover the principles of natural justice apart from the provisions of Railway Servants(Discipline and Appeal) Rules, 1968 have been violated.

(vii) Because the Enquiry Officer Sri K.C. Sharma conducted the enquiry as if he was representing prosecution and therefore, he wrongly cross-examined the defence witnesses and thus assumed to himself the role of prosecution agency. It may be recalled that no Presenting Officer was deputed by the Department and the Enquiry Officer played both the roles as of Presenting and Enquuiry Officer simultaneously. It is clearly evident from his cross-examinations with the witnesses thathe was out to prove the allegation of prosecution forgetting the impartial role of the Inquiry Officer.

(viii) Because the Enquiry Officer proceeded in the enquiry with a definite mind from the veryxfax start of the proceedings that the appellant was caught red-handed for the alleged theft.(Q.-6,page 3).

(ix) Because Sri Upendra Praasad,The Rakshak on duty stated that the material belonged to Railway on the ground that there was no evidence on the contrary whereas the alleged material should not have been treated to be the property of the Railway until proved otherwise.(Q.-5,Page 5).

A23

23

(x) Because the statements of Sarvasri Upendra Prasad and Qaiser Mirza are contrary in as much as while Sri Qaiser Mirza has stated that the appellant admitted that the material was being taken out with an intention to sell it, whereas Sri Upendra Prasad deposed that the material was being taken out on cycle. It is suhmitted that Sri Qaiser Mirza was not on duty at the Time Officer gate, as he himself admitted in his statement.

(xi) Because the prosecution witnesses Sri B.N.Sinha confirmed the statement of the appellant and Sri Shatrughan Singh and stated that appellant was shown the bag while they were returning from the betel shop. This statement of the prosecution witnesses contradicts the statements of Sri Upendra Prasad and Sri Qaiser Mirza that the appellant was caught while carrying the bag on the career of his cycle.

(xii) Because the Enquiry Officer, rejected the statement of the prosecution witness Sri B.N.Sinha, only on the ground that Sri Sinha was also a Clerk. It is respectfully submitted that there was no ground for rejecting the statement of an eye-witness to the incident.

(xiii) Because the Enquiry Officer rejected the statement of Sri B.N.Sinha that the appellant was threatened by Sri Vaid, the

(A29)

24

Sub Inspector of R.P.F.,but the Enquiry Officer has failed to record any reason for such rejection.

(xiv) Because the Enquiry Officer took into account the stock verifier's report dated 28.10.1980 without disclosing the same to the appellant at any stage or enquiry. It is submitted that this report was heavily relied by the Enquiry Officer while proving the charge against the appelllant although this report does not find place in the chargesheet.

(xv) Because the Enquiry Officer wrongly rejected the appellant's statement that the confessional statement was obtained by force by the R.P.F.staff and particulary by Sri Vaid,Sub Inspector.

(xvi) Because Sri Vaid,the sub Inspector,R.P.F., was an important person for the purpose of enquiry, but he was not summoned by the Enquiry Officer,to enable the appellant to cross-examine him.

(xvii) Because the Enquiry Officer also rejected the statement of Sri Shatrughan Singh merely on the ground that R.P.F.man never falsely implicate anybody and further on the ground that being Ptesident of Union Sri Shatrughan Singh ought to have

A32

27

charge as alleged was cognizable under the provisions of Indian Penal Code.

(xxvi) Because the punishing authority failed to give his own reasons for holding the appellant guilty of the charges and mechanically acted on the alleged report of the Enquiry Officer.

(xxvii) Because the Enquiry has been unduly prolonged due to non-participation of prosecution witnesses and the appellant was made to suffer on account of the fault of the departmental witnesses. (Page 30 Para I).

4. That the whole case against the appellant was fabricated as the Department failed to produce its prosecution witnesses for about 4 to 5 months. Since Sri Qaiser Mirza, Head Rakshak turned up in June 1981 whereas Sri Upendra Prasad, Rakshak, the alleged principal witness of prosecution was hesitating and avoiding to attend the enquiry and ultimately under departmental pressure he had to appear during September 1981. Although the enquiry had started in February 1981 and the appellant attended continuously 8 to 10 hearing but these hearings were adjourned every time due to non-appearance of Sri Upendra Prasad, Rakshak. Similarly

A33

20

Sri Gauri Shanker, Assistant Sub Inspector, R.P.F., who was on duty at the Time Office gate on the date of incident also did not like to participate in this false and fabricated case. It clearly goes to show that it was only one man show and the whole drama was managed by Sri Qaiser Mirza, who was not even on duty at that time at Time Office gate. Sri Gauri Shankar,, Assistant Sub Inspector, R.P.F., was not produced by the Department, as a prosecution witness, although he was very much material for evidence in this case, being the Incharge of R.P.F. staff posted at Time Office gate. The Enquiry Officer has failed to throw any light on this issue, whereas the whole case was worth rejection then and there.

5. That Sri K.C.Sharma, the Enquiry Officer, looks to have drawn a foregone conclusion in respect of his routed vonviction that the appellant was guilty. Concentrated attention on his method of arguments shall reveal that he was out to prove the appellant guilty of charges. Crux is that he has not applied judicious mind on the evidence on record because at places he has mixed up his own opinion while rejecting testimony of defence witnssses and upholding trash of prosecution witnesses. The Enquiry Officer was not impartial as proved by his findings and was motivated with official" Bias" due to his pre-conceived notions and presumptive opinions.

6. That Sri K.C.Sharma, the Enquiry Officer has relied

A 34

29

upon the evidence of only R.P.F.staff not recorded before the statutory Enquiry Committee while the rules forbid reliance on other than record of D.A.R. proceedings. The evidence recorded before the Enquiry Officer are enough to prove that the appellant was not having any bag on the carrier of his cycle when he started from his shop, in the way, or when he arrived in Time Office and that his cycle was lying unprotected at the R.P.F.post of Time Office gate when he went out to take betel.Sarvasri Shatrughan Singh, R.R. Yadav, S.N.Srivastava and B.N.Sinha are the four material witnesses of this case and their evidence cannot be dismissed so lightly as attempted by the Enquiry Officer. The conjectures and surmises of Enquiry Officer mentioned in his findings also have no judicial value.

7. That it is submitted that the appellant is sure that the above grounds are enough to allow the appeal and that your honour will be pleased to set aside the illegal order of removal dated 19.4.1982 and to order reinstatement of the appellant.

WHEREFORE, itis most respectuflly prayed that your honour may be pleased to allow this appeal and set aside the illegal order of removal dated 19.4.1982 passed by the Deputy Chief Mechanical Engineer, C.& W.Shop,

A35

30

Northern Railway, Alambagh, Lucknow, and to order reinstatement of the appellant with full back wages including all benefits of service as if he would have been entitled in absence of order of removal. It is also prayed that your honour may be pleased to give a personal hearing to the appellant so as to enable him to put his case personally before your honour.

Yours faithfully,

(K.K.SRIVASTAVA)
Ex.Sr.Clerk
under Dy.C.M.E.,C & W Shops AmV/LKO

Resident address: II-72/G, Sleeper Ground, Alambagh, LKO.

(A36)

31

In the Hon'ble High Court of Judicature at Allahabad

(Lucknow Bench) Lucknow.

Writ Petition No. of 1983

K.K.Srivastava .....Petitioner.

Versus

Union of India and others ..... Opp.Parties.

ANNEXURE NO. 4

NORTHERN RAILWAY

Office of the Dy.C.M.O.(W) C & W Shops, Alambagh, Lucknow

No.PC/KK^{S}/52 Dated: Feb. 26-2 1983.

To

Shri K.K.Srivastava,
Ex.Sr.Clerk
II-72/G, Sleeper Ground,
Alambagh, Lucknow.

Reg: Appeal of Sri K.K.Srivastava, Ex-Sr.Clerk, against his removal from service w.e.f.19.4.1982 (AN).

Ref: Your appeal to C.W.E./N.Rly/Hd.Qrs.Office/NDLS.

--

On your appeal as referred to above, G.M.(P)/ Hd.Qrs.Office/New Delhi's vide his letter No.54-E/157E (D&A) dated 3.2.1983 has sent the devision taken by C.W.E./New Delhi in your case which is reproduced below for your information:-

In terms of Rule 22(2) of RS(D&A) Rules, 1968,

A87

32

the Chief Workshop Engineer has carefully considered the appeal of Shri K.K.Srivastava,Ex-Clerk against the penalty of removal imposed upon him by Dy.Chief Mechanical Engineer/AMV LKO vide N.I.P.No.PC/KKS/52 dated 19.4.82 and and has observed as under:-

(a) The procedure laid down in D&A Rules has been fully followed and the employee(Sri K.K. Srivastava) has been given full opportunity to defend himself.

(b) The findings of the disciplinary authority are warranted by the evidence on the record,and

(c) the penalty imposed is adequate.

The C.W.E.has decided that " this ia theft case which has been established in the enquiry.His previous record also is not good having been awarded 9 punishments earlier on various charges. In case of theft which are proved the minimum punishment is removal from service and hence the punishment is adequate for the offence.

The appeal is rejected and punishment awarded stand".

Sdp-illegible
s
Dy.Chief Mech.Engineer
C.& W.Shops, Amv.Lucknow

C/- H.S. (Settlement) Amv.

C/- SWLI/AMv.

(A38)

In the Hon'ble High Court of Judicature At Allahabad
Lucknow Bench Lucknow

व अदालत श्रीमान महोदय

वादी (मुद्दई) For Petitioner
प्रतिवादी (मुद्दाअलेह) की वकालतनामा

COURT FEE
भारत INDIA
FIVE RUPEES

K. K. Srivastava वादी (मुद्दई)

बनाम

Union of India & others प्रतिवादी (मुद्दालेह)

WP नं० मुकद्दमा सन् १९83 पेशी की ता० १९ ई०

ऊपर लिखे मुकद्दमा में अपनी ओर से श्री

Sri B. C. Saksena Advocate एडवोकेट महोदय
वकील

नाम अदालत ....
नं० मुकद्दमा ....
नाम फरीकैन ....

को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूँ और लिखे देता हूँ इस मुकद्दमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाबदेही व प्रश्नोत्तर करें या अन्य कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी जारी करावें और रुपया वसूल करें या सुलहनामा या इकबाल दावा तथा अपील व निगरानी हमारी ओर से हमारे या अपने हस्ताक्षर से दाखिल करें और तसदीक करें या मुकद्दमा उठावें या कोई रुपया जमा करें या हमारी या विपक्ष (फरीकसानी) का दाखिल किया रुपया अपने या हमारे हस्ताक्षर-युक्त (दस्तखती) रसीद से लेवें या पंच नियुक्त करे-वकील महोदय द्वारा की गई वह कार्यवाही हमको सर्वथा स्वीकार है और होगी मैं यह भी स्वीकार करता हूँ कि मैं हर पेसी स्वयं या किसी अपने पैरोकार को भेजता रहूँगा अगर मुकद्दमा अदम पैरवी में एक तरफा मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरी वकील पर नहीं होगी। इसलिए यह वकालतनामा लिख दिया कि प्रमाण रहे और समय पर काम आवे।

Accepted
B C Saksena

हस्ताक्षर K K Srivastava

साक्षी (गवाह)............... साक्षी (गवाह)...............

दिनांक............ महीना

A39

C.A

In the Central Adminstrative Tribunal, Allahabad

Circuit Bench Lucknow.

T.A.No. 1167of 1987

K.K.Srivastava — Petitioner

Versus

Union of India and others — Opp. Parties

Reply on behalf of the opposite parties.

Para 1: That in reply to the contents of paragraph 1 of the petition, it is stated that petitioner was initially appointed as a Ty. Clerk (leave reserve clerkon pay Rs. 60/- p.m. in grade Rs. 60-130(PS) on 31.1.57 in Work's Manager's office vide S.O. No. 39/57 and transferred to shop 'B' w.ef. 31.8.57 vide S.O.No. 375/57. On 3.10.'58 he was further transferred to Shop 'C' and was confirmed in Gr. 110-180(AS) w.ef. 2.1.'61 and vide S.O.No. 412/62. His increament was deferred by6days LWP vide S.O. No. 26/82 as entered in the service record. He was further transferred under WAO(Amv) Lucknow for job casting work with the direction that he will remain under control of W.M./A;ambagh w.e.f 6.11.'62 vide S.O.No.554/62. His increment was deferred by 36 days LWP vide S.O.No153/64 and in ~~1965~~ his increment was again deferred by 4 days in 1965 vide S.O.No. 57/65 and on 1.3.1968 , his increament was deferred by 138 days LWP and the punishment imposed upon him previously vide No.KKS/52 dt. 1.8.'67 i.e. WIT for eighteen months was restored.

Thereafter w.ef. from 5.2.'74 to 30.3.'74 he was put to officiate as Sr. Clerk in Gr. 330/560(RS)

... 2

A40

on pay Rs. 360/- per month vide S.O.No. 381/74. He was further promoted to officiate as Sr. Clerk on pay Rs. 392/- p.m. in grade Rs. 330-560(RS) w.ef. 21.4.'77 vide S.O.No. 411/77 and was reverted to his substantive post w.e.f 16.6.'77 (AN) vide S.O. 519/77 dated 25.6.'77. Later on , on the basis of his seniority position, his suittab lity was adjudged for the promotion as Senior Clerk and was declared suitable vide S.O.610/77 dated 28.7.77 and promoted to officiate as Senior Clerk in Grade Rs. 330-560 (RS) w.ef. 5.9.'77 vide S.O.684/77 dated 3.9.'77 on pay Rs. 392/-.

Para 2: That the contents of paragraph 2 of the petition are not denied.

Para 3: That the contents of paragraph 3 of the petition are not denied.

Para 4: That the contents of paragraph 4 of the petition are not denied. The petitioner has not annexed the copy of the said letter dated 20.11.'80, which is being annexed to this reply as Annexure No. C-1.

Para 5: That the contents of paragraph 5 of the petition are not denied. A true phototsat copy of the said letter dated 10.12.1980 enclosing therewith the documents asked for is annexed to this reply as Annexure No. C-2.

... 3

Para 6: That the contents of paragraph 6 of the petition are not denied.

Para 7: That the contents of paragraph 7 of the petition are not denied.

Para 8: That in reply to the contents of paragraph 8 of the petition, it is submitted that the same is verifiable from the statement of the witnesses. It is further stated that the evidence can not be appreciated in part, but has to be taken as a whole either of the prosecution or defence and how far each other has proved the case. In these circumstances, the allegations by the applicant are Denied. True copies of evidence are filed as Ann: E3 to 9

Para 9: That in reply to the contents of paragraph 9 of the petition, it is stated that extracts from the evidence hasno value. However the same is verifiable from the evidence of shri B.N.Sinha It is further submitted that for consideration of the case, whole evidence is to be read. The allegations made by the applicant are denied.

Para 10: That in reply to the contents of paragraph 10 of the petition, the submission of enquiry report by the Inquiry Officer on 4th. Feb. '82 is not denied. The observation extracted out of the report is verifiable from the report itself. True Copy of report is filed as Annexure No C-10.

Para 11: That in reply to the contents of paragraph 11 of the petition, it is submitted that the weight shown as 13 Kg in the Fard was approx and not actual. It is however not denied that at the time of enquiry the bag was found to contain 7.500 Kg. on weight.

उप मुख्य यान्त्रिक अभियन्ता (ए.पी.)
सवारी एवं माल डिब्बा कर्मशाला,
उ० रे०, आलमबाग, लखनऊ

... 4

A42

Para 12: That the issue of penalty order dated 19.4.1982 as contained in Annexure No. 2 to thepetition is admitted. It is also admitted that the order was passed after the inquiry report was submitted by the Inquiry Officer.

Para 13: That in reply to the contents of paragraph 13 of the petition, submission of an appeal to the Chief Workshop Engineer on 28.5.1982 by the petitioner as contained in Annexure No. 3 to the petition are admitted.

Para 14: That so far as allegations made in para 14 of the petition, it is submitted that they are verifiable from the statement of Qaiser Mirza and appeal. The allegations about the findings of Inquiry Officer being perverse or the petitioner was denied reasonable oppos rtunity of defence is not admitted. There is no iotta of perverseness indicative from the findings. So far as other allegations are concerned they will be met at the time of arguments.

Para 15: That in reply to the contents of paragraph 15 of the petition, it is submitted that the allegation set out in the para will be met at the time of arguments. So far as the contention of the petitioner that the Inquiry Officer based his conclusions on stock verifier's report is incorrect and are specifically denied.

उप मुख्य यांत्रिक अभियन्ता (मै.)
कारी एवं माल डिब्बा (मै.)
पू० रे०, आलमबाग, लखनऊ

(A43)

Para 16: That in reply to the contents of paragraph 16 of the petition, the issue of letter No. PC/KKS/ 52 dated February 26,1983 as contained in Annex. No. 4 is admitted.

Para 17: That the contents of paragraph 17 of the petition are denied. It is submitted that the opposite party No.2 passed the order as containedin annexure No. 4 after consideration of the entire record, and applying his mind to the facts and pleas raised by the petitioner. It is wrong to allege that the order can be termed as critic or gives no reasons. The order passed is perfect while disposing off the appeal of thepetitioner.

Para 18: That in reply to the contents of paragraph 18 of the petition, it is submitted that the quantum of punishment is based on the case being a theft case, which stood proved, and the minimum punsihment is removal from service and hence the punsihment is adequate. Mere mention of the past punishments does not lead to such inference as is alleged by the petitioner. Further submissions would be made at the time of arguments.

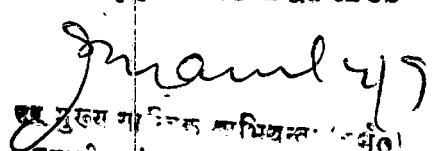
Para 19: That in reply to the contents of paragraph ~~20~~ 19 of the petition, it is submitted nine punishments were imposed on various charges, which will be placed at the time of arguments.

(A44)

Para 20: That the contents of paragraph 20 of the petition are denied. Noneof the ground advanced by the petitioner in the petition are tenable under law and he is not entitled to the relief prayed for. The petition is liable to be dismissed.

Lucknow
dated: 4/9/91

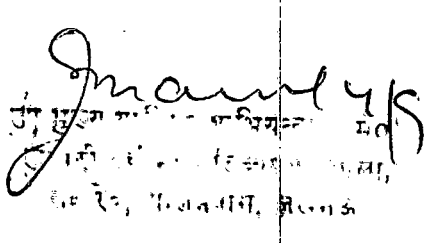
Opposite Parties



Verification.

I, S.N. LAMBA working as Dy. CME in the Office of Dy. C.M.E.(W) Carriage and Worskshop, duly competent and authorised to sign and verify the reply on behalf of the opposite parties do hereby verify that the contents of paras 1 to 20 of this reply are based on information derived from the available record and legal advice received from the counsel which is believed to be true.

Signed and verified this 4th day of Sept., 1991 at Lucknow.



Annexure No C-1

(105)

The Works Manager (C)
CAW Shops Amr

2/11

Sir,

D/270

Ref:- C/sheet No. PC/KKS/52
dt 14-11-80

— x —

Kindly let me have attested copies of all the seven relevant documents as referred to in the chargesheet, to enable me to submit my explanation.

2. I shall nominate my defence counsel in due course of time, if I deem it necessary.

3. The names of defence witnesses, if any; whom I would like to produce, would also be given at the appropriate time.

It is requested that copies of the documents asked for, may kindly be supplied early.

Thanking you in anticipation

Yours faithfully.

K K Srivastava
SR Clerk
MW Shop F.
CAW Amr

Dy. CME
Forwarded for n/a

सहा. ... निर्माण ...
उत्तर रेलवे ...
आलमबाग, लखनऊ
21/11

20-11-80

N. Rly Annexure No. C-2 278

Office of the Dy. C.M.E (W)/Amr 8

No. PC/KKS/52 Dt 10-12-80

To Sh Kaushal Kishore
Srivastava
Sr. Clerk M/W Shop
through SS/MW Shop/Amr.

Reg:- Memorandum (SF-5) No. PC/KKS/52 Dt 14.11.80

Ref:- your application for supply of Documents Dt 28.11.80

As requested by you, the following copies of documents as mentioned in Annexure III of the above said Memorandum are supplied here with for submission the explaination early

1. Inspector Coy No 31/Amr's letter No. RPF/Deptt/CRW/80 Dt 24.10.80.
2. [illegible] 28.10.80
3. Copy of Roznamcha Rapat No. 47 Time 11/45 hrs Dt 24.10.80 RPF Post Coy. No. 31 Basat Wapsi Va Report Departmental
4. Statement of Sh Upendra P. Srivastava RK Dt 24.10.80.
5. Statement of S.RK Sh Qaisar Mirza Dt 24.10.80
6. Fard Baramdagi Dt 24.10.80
7. Statement of Sh Kaushal Kishore [illegible]

True copy Attested
[illegible] कारखाना [illegible]
DA-7

(A.53) 15

221

उत्तर रेलवे

नकल रोजनामचा रपट नं0 47 समय 11/45 बजे दिनांक 24.10.80 आर.पी.एफ. पोस्ट क्वाई नं0 3। बाबत वापसी व रिपोर्ट डिपार्टमेंटल।

मैं ए. एस. आई. गौरी शंकर यादव प्र0 नं0 34 के मुताबिक वापस आया और देखा कि टाइम आफिस गेट पर एक मुलजिम र0 उपेन्द्रनाथ श्रीवास्तव सी.र. केशर मिर्जा रोके हुये बैठे थे और दानों ने रिपोर्ट दी कि आज दिनांक 24.10.80 को समय तकरीबन 11.15 बजे दिन में एक व्यक्ति अपनी सायकिल के पीछे एक सफेद झोले में कुछ सामान ले जा रहा था कि टी0/आफिस गेट पर मैं रक्षक उपेन्द्र प्रसाद श्रीवास्तव जिसकी ड्यूटी जे पोस्ट पर 8/30 बजे से 16/30 बजे तक थी उपरोक्त व्यक्ति की तलाशी लेने के लिये सी0 र0 केशर मिर्जा की मौजूदगी में रोका और तलाशी लिया तो उसकी सायकिल नं0 375188 मेकर ए वन कैरियर से सफेद जीन के झोले में लगभग 13 किलो पीतल का बुरादा बरामद हुआ पकड़े हुए व्यक्ति से पूछने पर अपना नाम कौशल किशोर श्रीवास्तव पुत्र श्री बराती लाल सीनियर क्लर्क मिलराइट शाप सी एण्ड डब्लू हाल निवासी 172 जी लेपरहट कालोनी आलमबाग थाना लखनऊ बताया उपरोक्त बरामदा माल को मुलजिम अपने पास रखने का कोई प्रमाण नहीं दिखा सका और माफी मांगने लगा और बताया कि उपरोक्त माल को मिलराइट शाप से लाया था और बेचने की नियत से बाहर ले जा रहा था बरामद माल की कीमत लगभग 250 रुपया होगी मुलजिम उपरोक्त का बयान समक्ष बी.एन. सिनहा समय जाल के समक्ष लिया गया। चूंकि माल बरामदा पर कोई रेलवे मार्का नहीं है, लिहाजा मुलजिम कौशल किशोर श्रीवास्तव के खिलाफ खिलाफ विभागीय कार्यवाही की गई। बरामदा माल के अलावा उपरोक्त मुलजिम के पास कोई शै बरामद नहीं हुयी और नाही कब्जा आर.पी.एफ. लिया गया माल बरामदा सर्व मुहर हालत में कागजात के साथ कार्यालय उचित कार्यवाही के लिये भेजा जा रहा है। मुलजिम कौशल किशोर के कब्जे से बरामद सायकिल को समक्ष श्री बी.एन. सिनहा के दिया गया और मुलजिम को बा इज्जत छोड़ा गया। जो तनि चोट से साफ पाक है रपट रोजनामचा दर्ज है।

	I) एस.डी. ए.एस.आई. गौरी शंकर यादव
नकल मुताबिक असल के है	II) ह0/- मनी राम अवस्थी
द. - मनी राम अवस्थी	III) ह0/- कैसर मिर्जा सी.र.
दिनांक 24.10.80.	IV) ह0/- उपेन्द्र प्रसाद श्रीवास्तव रक्षक

True copy Attested

सहायक कार्मिक अधिकारी (कर्म0)
सवारी एवं माल डिब्बा कारखाना
उ0 रे0, आलमबाग लखनऊ

Annexure No. C-3

16

A54

जी० एल० 14/G.L. 19

जनरल 99-बड़ा/Genl. 99-Large

424

उत्तर रेलवे/NORTHERN RAILWAY

पेज नं. 21

श्री उपेन्द्र प्रसाद स्टोर क्लर्क नं. 436 को जी.एम. [illegible] warning दी जाती है कि व श्री के.के. श्रीवास्तव की इन्क्वायरी में वह बयान दें/उनसे सच्चाई का बयान करेंगे और सच के अलावा कोई बात नहीं कहेंगे।

नाम - श्री उपेन्द्र प्रसाद स्टोर क्लर्क नं. 436

आयु - [illegible] साल

भर्ती की तारीख - 10/3/1960

वेतन दर - 2321 —

बयान: दिनांक 24/10/80 को मेरी ड्यूटी [illegible] ओपनिंग गेट पर पी. [illegible] की थी। जो 08.30 से 16.30 तक थी। अपनी ड्यूटी के दौरान जाने वाले व्यक्तियों की [illegible] एवं तलाशी ले रहा था। लगभग 11.15 बजे एक व्यक्ति अपना थैला में बंद [illegible] सामान साइकिल के कैरियर पर रखकर बाहर की ओर निकलना चाहता था। तलाशी [illegible] [illegible] की उपस्थिति में [illegible] गया। उनके थैले में लगभग तेरह किलो पीतल का बुरादा पाया गया। पूछने पर अपना नाम कौशल किशोर श्रीवास्तव सीनियर क्लर्क [illegible] बताया। माल [illegible] कोई गेट पास नहीं था। यह माल आर.पी.एफ. के कब्जे में आ गया। उपरान्त माल को मौके पर उसी थैले में रखकर सील मुहर कर दिया। [illegible] सीनियर क्लर्क [illegible] श्री के.के. श्रीवास्तव [illegible] गया। जिसकी सूचना [illegible] को दे दिया। यही मेरा बयान है। इसके अलावा मैं और कुछ नहीं कहना चाहता हूँ।

True copy Attested

ह० उपेन्द्र प्रसाद श्रीवास्तव

टोकन नं 436

[illegible] अधिकारी (जांच)

[illegible] सवारी डिब्बा कारखाना

[illegible] आलमबाग लखनऊ

इन्क्वायरी के [illegible] [illegible] [illegible] सामने [illegible]

E.O. [illegible] उपेन्द्र प्रसाद [illegible]

K.K. [illegible] 1.10.81

जी० एल० 19/G.L.19
जनरल 99-बड़ा/Genl. 99-Large 423 17

(A55)

उत्तर रेलवे/NORTHERN RAILWAY

मजा नं. 5

श्री के. के. श्रीवास्तव ने यह [illegible] के अपना [illegible] Defence counsel के [illegible] करने से [illegible] कार्यवाही आरम्भ की [illegible] श्री के. के. श्रीवास्तव द्वारा श्री उपेन्द्र प्रसाद रस्तोगी से सवाल [illegible]

प्रश्न नं. 1। क्या घटना के दिन दिनांक 24/10/80 को पी. पी. पुलिस पर हेड रस्तोगी जी के साथ मिर्जा की ड्यूटी थी आपकी के साथ [illegible] ड्यूटी पर थे।

उ० नं. 1। - श्री रस्तोगी जी कैसर मिर्जा और साथ मेरे ड्यूटी पर नहीं था।

प्र० नं. 2। - श्री कैसर मिर्जा क्या घटना के समय मौजूद थे।

उ० नं. 2। - हाँ मौजूद थे।

प्र. नं. 3। - क्या तालाओं के साथ और भी कोई व्यक्ति था।

उ. नं. 3। - तालाओं के साथ श्री. रस्तोगी जी कैसर मिर्जा और श्री सी. एम. सिंह था।

प्र. नं. 4। - क्या बरामद शुदा माल का वजन उस दिन या उसके बाद कहीं पर किया गया।

उ० नं. 4। - बरामद शुदा माल का वजन नहीं किया गया। [illegible] अन्दाज लगाया गया।

प्र. नं. 5। - क्या आप निश्चित हैं कि वह रेलवे मैटेरियल था जो बाहर [illegible]

उ. नं. 5। - यह निश्चित है कि यह रेलवे का ही मैटेरियल है [illegible] अन्दर से माल को बाहर ले जा रहे थे [illegible] पर यह [illegible] शाम से जा रहे थे। इस माल को बाहर ले जाने का कोई [illegible] नहीं था। अगर बाहर का माल होता तो [illegible] प्रमाण-पत्र होना चाहिए।

प्र. नं. 6। - क्या पी. पी. पुलिस के [illegible] में टाइम आफिस [illegible] में बैठा था क्या आप [illegible]।

उ. नं. 6। - इसके बारे में मुझे कोई जानकारी नहीं है।

प्र. नं. 7। - क्या बरामद शुदा माल के अतिरिक्त और भी कोई सामान मेरे पास या [illegible] के [illegible] रहा हो या [illegible]।

उ. नं. 7। - [illegible] साइकिल, [illegible] उस समय [illegible]

[illegible]: "[illegible] के अलावा मुझे श्री उपेन्द्र प्रसाद रस्तोगी से कोई और प्रश्न नहीं पूछना है।

True copy
Attested

Umpand [signature] 8/9/87

[signature] 8/9

KK [signature] 8/9

सहायक कार्य अधिकारी (डब्लू०)
सवारी एवं माल डिब्बा कारखाना
उ० रे०, आलमबाग लखनऊ

उत्तर रेलवे
Northern Railway

जाँच अधिकारी द्वारा श्री उपेन्द्र नाथ, रक्षक से प्रश्नोत्तर :-

प्रश्न सं 1 आप श्री के० के० श्रीवास्तव को कब से जानते हैं?

उत्तर दिनांक 24.10.80 से

प्रश्न सं 2. क्या आपका इनके साथ वर्कशाप के बाहर भी संपर्क रहा?

उत्तर कभी कोई संपर्क नहीं रहा

प्रश्न सं 3 घटना के दिन अर्थात 24.10.80 को आपकी क्या ड्यूटी थी?

उत्तर घटना के दिन मेरी ड्यूटी टाइम आफिस गेट (J Post) पर 8.30 से 16.30 तक ड्यूटी थी जिसमें जाने वाले व्यक्तियों की तलाशी लेना मेरा काम था।

प्रश्न सं 4. जब आपने श्री के०के० श्रीवास्तव को गेट से बाहर जाते देखा तब आपको इनके साथ Rly Material होने का कैसे संदेह हुआ?

उत्तर- जब श्री के०के० श्रीवास्तव गेट से बाहर जाने लगे तो उनके साइकिल के कैरियर में एक सफेद रंग के थैले में कुछ वजनी सामान लग रहा था। शक होने पर तलाशी ली गई तो उपरोक्त Rly Material बरामद हुआ।

प्रश्न सं 5- तलाशी लेने पर क्या सामान बरामद हुआ?

उत्तर - तलाशी लेने पर लगभग 13 Kg पीतल का बुरादा पाया गया

True copy attested

प्रश्न सं 6. तलाशी होने पर जो पीतल का बुरादा प्राप्त हुआ उसको तौल कर सही वजन क्यों नहीं निर्धारित किया गया?

उत्तर क्योंकि मौके पर उचित साधन प्राप्त नहीं थे।

प्रश्न सं 7 क्या इस पकड़े गए पीतल के बुरादे को इस जाँच कमेटी के सामने पेश किया जा सकता है?

उत्तर हाँ, पेश किया जा सकता है।

प्रश्न सं 8. इस संदेह की पुष्टि कीजिए कि आप इन पर यह दोषारोपण इनको नाजायज तौर पर फँसाने के लिए कर रहे हैं?

उत्तर- अभियुक्त जी इनसे हमारा किसी भी प्रकार का दोषारोपण नहीं है जो कि इनको फँसाने की चेष्टा करें। दिनांक 24.10.80 को श्री के. के. श्रीवास्तव अपने साइकिल के कैरियर पर नाजायज माल लिए समय 11.15 पर टाइम आफिस गेट पर पकड़े गए। सक्षम सीनियर रक्षक केशव तिवारी, तथा सीनियर क्लर्क श्री के.एन. सिन्हा भी मौजूद थे इससे साफ जाहिर होता है कि इनको फँसाने की कोशिश नहीं की गई तथा वे अपनी गलती खुद मान गए। और उन्होंने Accept भी किया कि यह माल Mill wright शाप से लाया गया है।

True copy attested

Umand
E.O. 9/9/81

[illegible] अधिकारी (लेखा)
[illegible] आलमबाग लखनऊ

K.K. Srivastava 9/9

उत्तर रेलवे
Northern Railway

प्रश्न सं 9 श्री के.के. श्रीवास्तव का बयान घटना वाले दिन किस व्यक्ति ने लिखवाया था, कहाँ लिखवाया और उस समय कौन-2 गवाह मौजूद थे?

उत्तर- श्री के.के. श्रीवास्तव ने अपना बयान स्वयं लिखा था, टाइम आफिस गेट पर ही लिखवाया था तथा गवाह में श्री डी. एन. सिन्हा थे तथा वरिष्ठ रक्षक केशव मिश्रा थे।

प्रश्न सं 10. क्या इनका बयान किसी दबाव से लिखवाया गया था?

उत्तर- इनका बयान किसी दबाव से नहीं लिखवाया गया था बल्कि इन्होंने स्वयं अपनी इच्छा से लिखवाया।

प्रश्न सं 11. क्या श्री के.के. श्रीवास्तव ने अपने निर्दोष होने का कोई प्रमाण दिया था?

उत्तर- अपने निर्दोष होने का कोई भी प्रमाण इन्होंने नहीं दिया था बल्कि क्षमा माँगते रहे।

प्रश्न सं 12. जैसा कि आपने बयान दिया कि श्री के.के. श्रीवास्तव 11.15 पर गेट से बाहर जा रहे थे। यह बात वर्कशाप के वर्किंग आवर (Working Hours) के मुताबिक सही नहीं लगती क्योंकि नियमानुसार Staff 12.00 बजे छुट्टी लंच के लिए बाहर जा सकता है। इससे पहले जाने का कोई औचित्य नहीं बनता और इसी समय में गेट बंद रहने चाहिए थे। इस बात को स्पष्ट करना है?

True copy Attested
[illegible] अधिकारी
[illegible]

उत्तर - Working Hour के अनुसार ही Staff को बाहर जाने दिया जाता है। किन्तु 24.10.80 को श्री के० के० श्रीवास्तव पतावाही थे, जिस उद्देश्य से 11.15 पर गेट पर आए तथा बाहर जाने की ~~[illegible]~~ बजाए नाजायज माल के कारण गेट के अंदर ही रोक लिए गए और बाहर नहीं जाने दिया गया। गेट उस समय बंद थे।

प्रश्न सं 13. यह कैसे प्रमाणित होता है कि श्री के० के० श्रीवास्तव चोरी के लिए माल को बाहर ले जाने का इरादा रखते थे उस अवस्था में जबकि गेट बंद थे

उत्तर :- यदि इरादा न होता तो श्री के० के० श्रीवास्तव चोरी के लिए माल को लेकर गेट पर न आते।

प्रश्न सं 14- क्या श्री के० के० श्रीवास्तव ने बाहर जाने के लिए अनुमति मांगी थी, और गेट खोलने के लिए कहा था?

उत्तर- जी हाँ श्री के० के० श्रीवास्तव गेट खोलने की अनुमति मांग रहे थे तथा कह रहे थे कि गेट खोल दीजिए लेकिन इससे पहले (बाहर जाने के पहले) घटना घटित हो चुकी थी

प्रश्न सं 15- क्या आपने पहले भी श्री के० के० श्रीवास्तव को Rly Material इस प्रकार बाहर ले जाते हुए देखा था या सुना था?

उत्तर - ऐसा नहीं

True Copy

[illegible] पालक अधिकारी [illegible] लखनऊ

[signature] 9/9/81 [signature] [signature] 9/9

Annexure C-4 (A60) 27

जा० एल० 19 G.L. 19
जनरल 99-बड़ा/Genl 99-Large

उत्तर रेलवे/NORTHERN RAILWAY

पृष्ठ सं 2

वरिष्ठ रक्षक श्री कैसर मिर्जा का बयान :-

1. श्री कैसर मिर्जा जी को जॉ० रक्ष० की ओर से चेतावनी दी जाती है कि वे सच्चाई बयान करेंगे और इसके अलावा और कुछ न कहेंगे।

बयान :- 24.10.80 को मेरी ड्यूटी सुबह 8.30 से 4.30 बजे तक Rake checking में थी मैं YM आफिस की तरफ से खड़ी हुई गाड़ियों को check करता हुआ लगभग 11.15 बजे टाइम आफिस गेट पर आया और मेरे पहुंचने के कुछ मिनट बाद श्री के० के० श्रीवास्तव, वरिष्ठ लिपिक मिलराइट शाप साइकिल लेकर आए बाहर जाने के लिए रक्षक उपेन्द्र नाथ श्रीवास्तव जिसकी ड्यूटी J रोड नाका पर थी, श्री के० के० श्रीवास्तव के आने पर श्री उपेन्द्र नाथ रक्षक ने उन्हें रोका और उनकी साइकिल के पीछे कैरियर पर रखे सीमेन्ट बोरा की तलाशी ली बोरे के अंदर बोरी कागज में लिपटा हुआ पीतल का बुरादा निकला जिसका वजन लगभग 13 किलो था उनसे पूंछताछ की जा रही थी कि इतने में ASI श्री गौरी शंकर आ पहुंचे और उनसे बतलाया गया कि श्री के० के० श्रीवास्तव मिलराइट के बाबू हैं और यह पीतल का बुरादा ले जा रहे हैं। उन्होंने भी बोरे में रखे बुरादे को देखा और श्री के० के० श्रीवास्तव से पूछा। इस पर श्री के० के० श्रीवास्तव ने गलती तस्लीम की और अपनी गलती की माफी मांगी कि मैं आगे स्टोर से चुरा कर इस सामान को —

True copy Attested
सहायक सुरक्षा अधिकारी (वर्क०)
सवारी एवं माल डिब्बा कारखाना
उ० रे० चारबाग लखनऊ

F.C.

(A-61)

जा० एल० 19 G.L. 19. 425
जनरल 99-बड़ा/Genl 99-Large

(23)

उत्तर रेलवे/NORTHERN RAILWAY

(3)

बाहर बेचने के लिए ले जा रहा था। इसके बाद माल को सील मोहर करके इनके बयान लिए गये। इनका बयान श्री डी० एन० सिन्हा, ट्राफिक टाइम ऑफिस के सामने लिया गया और उनके सामने लिखा पढ़ी हुई इनकीसा डकेट का नंबर जो कि [illegible] है नोट करके साइकिल वापस की गई। सील मोहर माल को रोजनामचे में लिखा पढ़ी कर के गवाहों के दस्तखत करवाने के बाद केबिन कमांडर के ऑफिस में भेज दिया गया। ~~[illegible]~~ यही मेरा बयान है

[signature] 6/4/81

KK [signature] 6/4/81

[signature] 6/4/81

[signature] 6/4/81

True copy Attested

[signature]

लोक सूचना अधिकारी (कर्म०)
सवारी एवं डिब्बा कारखाना
उ० रे०, आलमबाग लखनऊ

उत्तर रेलवे/NORTHERN RAILWAY

नाम - श्री केशव मिश्रा, सीमन

पद - सुपरवाइजर रक्षक

नौकरी की तारीख - 1.11.51.

वेतन की दर - 270=00

~~आयु~~ आयु - 52 वर्ष लगभग

श्री केशव मिश्रा से श्री के०के० श्रीवास्तव द्वारा सवाल-जवाब :-

प्रश्न नं० 1 दिनांक 24.10.80 को आपकी ड्यूटी किस समय कहाँ थी और क्या थी?

उत्तर - 24.10.80 को मेरी ड्यूटी रैक चेकिंग (Rake-checkup) पर थी। मैं 8.30 से 16.30 तक ड्यूटी पर तैनात था जोकि वर्कशाप के अंदर ही आने जाने वाले Rake-checkup ड्यूटीपर था।

प्रश्न सं 2. टाइम आफिस गेट पर आप किस समय पहुँचे? आप स्वयं किसी काम से गए या किसी ने आपको बुलाया था?

उत्तर - मैं 11.15 बजे लगभग पहुँचा था जबकि उनके पकड़े जाने की घटना हुई थी। वहाँ हमारे काम संबंधी रजिस्टर वहाँ पड़े रहते हैं इसलिए मैं वहाँ गया था।

प्रश्न सं 3. उस समय उस गेट पर (घटना के समय) कौन-2 सज्जन मौजूद थे?

उत्तर - उस समय मैं, उपेन्द्र प्रसाद रक्षक तथा श्री बी० एन० सिंह जो सामने बैठे थे, को बुला लिया गया था — मौजूद थे

True copy Attested

[signature]

सहायक ... (कार्मिक)
सवारी डिब्बा कारखाना
उ० रे०, आलमबाग लखनऊ

A63

417

75

जी० एल० 19/GL.19.
जनरल 99-बड़ा/Genl. 99 Large

उत्तर रेलवे/NORTHERN RAILWAY

प्रश्न नं 4. श्री डी० एन० सिन्हा को क्या कहकर बुलाया?

उत्तर - श्री डी० एन० सिन्हा को कहा गया कि यह आदमी, इनके पास आफिस के पीछे कैरियर पर कुछ सामान चोरी का मालूम हो रहा है अतः तलाशी ली जाये।

प्रश्न सं 5. आपको मेरी तलाशी लेने का संदेह कैसे पैदा हुआ?

उत्तर- गेट से बाहर जाने वाले हरेक व्यक्ति की तलाशी ली जाती है ~~चूंकि~~ आपके पास झोला था इस वास्ते आप पर शक हुआ। और उसको टटोल कर देखा गया था।

प्रश्न सं 6. क्या आप श्री के० के० श्रीवास्तव को 24.10.80 से पहले जानते या पहचानते थे?

उत्तर- जी नहीं।

प्रश्न सं 7. श्री उपेन्द्र प्रसाद ने कहा है कि घटना के समय गेट बंद थे क्या यह सही है?

उत्तर - श्री उपेन्द्र प्रसाद रक्षक की ड्यूटी गेट पर उन्होंने जो गेट के विषय में कहा है वही है।

True Copy
Attested

प्रश्न सं 8. क्या 24.10.80 से पूर्व आपकी श्री के० के० श्रीवास्तव से किसी बात पर मनमुटाव कहा सुनी हुई थी तथा आप लगभग कितने दिनों से आलमबाग शाप में तैनात हो?

सहायक [illegible] अधिकारी (प्रो०)
सवारी एवं माल डिब्बा कारखाना
उ० रे०, आलमबाग लखनऊ

उत्तर - मेरा उनसे कोई ~~झगड़ा~~ मनमुटाव नहीं है तथा मैं लगभग 2½ वर्ष से आलमबाग शाप में कार्य कर रहा हूँ। - Acharya

(A 64)

जी० एल० 19/GL 19.
जनरल 99-बड़ा/Genl. 99 Large

116 (96)

उत्तर रेलवे/NORTHERN RAILWAY

पृष्ठ सं 12.

श्री कैसर मिर्जा से मुझे और कोई प्रश्न नहीं पूछना है।

नोट – Inquiry कल भी जारी रहेगी अतः 13.00 बजे फिर हाजिर हों। Raisonmisra 10/9/81

[signature] E.O. 10/9/81 K.K. Srivastava 10/9

True copy Attested

[signature]

[illegible] CMO
रेलवे एवं [illegible] कारखाना
उ० रे०, आलमबाग लखनऊ

(2) AGS

उत्तर रेलवे/NORTHERN RAILWAY

पृष्ठ सं 13.

जाँच अधिकारी द्वारा श्री केशव मिश्रा से सवाल जवाब:-

प्रश्न सं 1. जब श्री उपेन्द्र प्रसाद जी ने श्री के० के० श्रीवास्तव को गेट पर जाने से रोका तथा तलाशी लेनी चाही तब आप कहाँ थे?

उत्तर- मैं भी वहीं गेट पर मौजूद था।

प्रश्न सं 2- आप उस समय क्या कर रहे थे?

उत्तर - मैं अपने काम संबंधी रजिस्टर गेट पर लेने आया था।

प्रश्न सं 3- क्या आपको पहले से इस बात का संदेह था कि श्री के० के० श्रीवास्तव उस दिन कुछ सामान बाहर ले जाने वाले हैं?

उत्तर- नहीं, ऐसा कुछ नहीं था-

प्रश्न सं 4- जब तलाशी लेने पर तथाकथित सामान बरामद हुआ तब श्री के० के० श्रीवास्तव ने अपने बचाव में अथवा अपने निर्दोष होने का कोई सबूत दिया था?

उत्तर- इन्होंने अपनी गलती स्वीकार की कि वे अपने स्टोर से तथाकथित सामान के तार हैं, बाहर ले जाकर बेचने के लिए। और इसके लिए क्षमा याचना की।

True Copy Attested

प्रश्न सं 5- ले जाया जाने वाला सामान श्री के० के० श्रीवास्तव किस हालत में ले जा रहे थे?

उत्तर - श्री के० के० श्रीवास्तव सामान को ~~[illegible]~~ ~~[illegible]~~ अखबारी कागज से लपेट कर अपने सफेद थैले में अपने कैरियर पर रखे थे और उसे जरूरी कागजात फाइल वगैरह से ढके थे

[signatures]

466 414 28

पृष्ठ सं 14.

प्रश्न सं 6 - उनके साथ सहित पकड़े जाने पर मौके पर और भी कई आदमी इकट्ठे हो गए होंगे मगर आपने श्री बी० एन० सिन्हा को ही गवाह क्यों चुना, क्या और कोई व्यक्ति गवाह नहीं हो सकता था?

उत्तर - मौके पर और भी कई आदमी इकट्ठा हो गए थे किन्तु श्री बी० एन० सिन्हा टाइम आफिस के हेड बाबू मौके पर मौजूद थे इसलिए उनकी गवाही मुनासिब समझी गई।

प्रश्न सं 7 - क्या आपकी नजर में श्री के० के० श्रीवास्तव वास्तव में दोषी हैं?

उत्तर - मैं पूर्ण विश्वास से कहता हूँ कि श्री के० के० श्रीवास्तव 24.10.80 की घटना के पूर्ण रूप से दोषी हैं। [signature] 11/9/81

[signature] 11/9

True copy Attested
[signature]

[signature] 11/9/81 E.O

जाँच अधिकारी (कर्म०)
[illegible]
[illegible] लखनऊ

Annexure No 5 (A-67)

जी० एल० 19/G.L. 19,
जनरल 99-बड़ा/Genl. 99-Large 4/13

उत्तर रेलवे/NORTHERN RAILWAY

पेज नं 15 (29)

नाम - श्री विश्वम्भर नाथ सिन्हा
आयु - 39 वर्ष
पद - वरिष्ठ टाइम कीपर
वेतन - 404 रु०

आपको ए.M. की ओर से चेतावनी दी जाती है कि आप अपने बयान में जो कहेंगे सच कहेंगे तथा सच के अलावा कुछ न कहेंगे.

श्री विश्वम्भर नाथ सिन्हा का बयान:-

दिनांक 24.10.80 को मेरी ड्यूटी 7.30 से 10.30 तथा 12.00 से 5.00 तक थी। लगभग 11.00 बजे मैंने अपने कार्य स्थल से समय कार्यालय के लिए प्रस्थान किया। समय कार्यालय में मुझको श्री के० के० श्रीवास्तव और श्री मधुसूदन सिंह मिले। उनके साथ बात करते हुए हम तीनों आदमी बाहर पान की दुकान पर पान खाने गये। पान खा कर लौटने पर R.P.F का एक रक्षक अपने हाथ में एक बोतल, जिसका मोहरा खुला था। हम लोगों के आते ही उसने श्री कौशल किशोर से कहा कि मोहरा आपका है और हम आप पर केस बनायेंगे। उसके बाद की कार्यवाही आपके पास रिकार्ड में है इससे अधिक मुझे कुछ नहीं कहना है।

True copy attested

विश्वम्भर नाथ सिन्हा
24/10/81

A-68

30

412

जी० एल० 19/G.L.19.
जनरल 99-बड़ा/Genl.99-Large

उत्तर रेलवे/NORTHERN RAILWAY

पेज नं 16.

श्री के० के० श्रीवास्तव द्वारा श्री बी० एन० सिन्हा से सवाल जवाब

प्रश्न सं 1 क्या बरामद शुदा माल को आपने देखा था कि वह क्या था और कितना था?

उत्तर - लगभग 13 kg पीतल का बुरादा था।

प्रश्न सं 2 :- जो सिपाही थैला लिए था उसका नाम क्या था?

उत्तर - वह R.P.F. का सिपाही मिर्जा-2 कहलाता है।

प्रश्न सं 3- आपको कैसे मालूम कि वह थैला श्री के० के० श्रीवास्तव का है?

उत्तर - मुझसे यह बात R.P.F के मिर्जा ने कही थी

प्रश्न सं 4- जिस समय आप झोला मेरे साथ पास खोले गए और आप उस समय गेट खुला था या बन्द था?

उत्तर - आप किस गेट की बात कर रहे हैं क्योंकि वहाँ पर 2 गेट हैं, एक वर्कशाप के अंदर की तरफ और दूसरा बाहर की तरफ़

प्रश्न सं 5 मैं बाहर के गेट की बात कर रहा हूँ क्योंकि बाहर जाने के लिए बाहर का गेट काम आयेगा।

उत्तर - बाहर का गेट आधा खुला था जो कि साधारणतया खुला ही रहता है।

True copy attested

E.O.
23/9/81

(31)

(A69)

प्रश्न सं 6. R.P.F. का सिपाही जब रोका गया था उस समय मेरी साइकिल कहाँ पर खड़ी थी?

उत्तर- टाइम आफिस गेट पर जो Punching clock लगी है उस ही के पास खड़ी थी।

प्रश्न सं 7- क्या R.P.F. के लोग तुम्हें जेल भेजने की धमकी नहीं दे रहे थे?

उत्तर- धमकी नहीं दे रहे थे किन्तु कह रहे थे "तुमको जेल भेजते हैं अभी।"

इसके अलावा मुझे श्री रवि० रतन० सिंह से कोई प्रश्न नहीं करना है।

[signature] 25/9 [signature] 25/9

इन्क्वायरी की अगली कार्यवाही दिनांक 1-अक्टूबर 1981 दिन बृहस्पतिवार को होगी।

True copy attested [signature]

[signature] E.O. 25/9

[signature] 25/9

सहायक कार्मिक अधिकारी (कर्म०)
सवारी एवं माल डिब्बा कारखाना
उ० रे०, आलमबाग लखनऊ

जाँच अधि. कारी द्वारा श्री वि[illegible] नाथ सिंह से सवाल-जवाब

प्रश्न सं 1 - 24.10.80 को आपका [illegible] के लिए आपकी ड्यूटी किस स्थान पर थी?

उत्तर - मेरी ड्यूटी [illegible] के G.A. Card की चेकिंग देखने थी।

प्रश्न सं 2 - आप टाइम आफिस में क्यों गए थे और कब पहुँचे थे?

उत्तर - मैं अपना [illegible] लगाने के लिए टाइम आफिस लगभग 11.00 बजे से कुछ पहले पहुँचा था।

प्रश्न सं 3 - क्या श्री के. के. श्रीवास्तव अक्सर आपके पास आया करते थे या केवल उस ही दिन [illegible] आपसे मिलने पहुँचे?

उत्तर - यह [illegible] के बारे [illegible] उस समय [illegible]

प्रश्न सं 4 - श्री के. के. श्रीवास्तव का [illegible] से था और उनका [illegible] के बाहर जाने का [illegible] था। ऐसी अवस्था में वे आपके पास किस ड्यूटी से आये थे?

उत्तर - श्री के. के. श्रीवास्तव मेरे पास कभी नहीं आये थे। वे श्री [illegible] सिंह के पास अपनी [illegible] कोई [illegible] जाँच करने आये थे।

प्रश्न सं 5 - 24.10.80 को श्री [illegible] सिंह की क्या ड्यूटी थी?

उत्तर - यह वह स्वयं बता सकेंगे।

प्रश्न सं 6 - क्या श्री के. के. श्रीवास्तव आपके घनिष्ठ मित्रों में से हैं?

उत्तर - जी नहीं, घनिष्ठता तो दूर की बात मेरी उनसे मित्रता भी नहीं है। केवल जान पहचान है।

True copy attested

सहायक कार्मिक अधिकारी (कर्म0)
सवारी एवं माल डिब्बा कारखाना
उ0 रे0, आलमबाग लखनऊ

[illegible]
E.O. 1/10/8[illegible]

[illegible] Sinha
1/X/81

401 जी० एल० 19/G.L. 19.
जनरल 99-बड़ा/Genl. 99-Large (33)

उत्तर रेलवे/NORTHERN RAILWAY

पृष्ठ सं० उन्तीस
A71

प्रश्न सं० 7 यह दाखिल फाइल की क्र०सं० 256 पर श्री के०के० श्रीवास्तव द्वारा दिनांक 24.10.80 को गेट पर पीतल के कुन्दे जाकिट पकड़े जाने पर दिया हुआ बयान, फाइल किया हुआ है। क्या यह सही वही प्रति है जो बयान उन्होंने आपके समक्ष लिखा था?

उत्तर - बयान तो वही प्रतीत होता है लेकिन यह श्री के०के० श्रीवास्तव को जैसा RPF इन्सपेक्टर श्री [illegible] ने Dictate किया था यह वही बयान है।

प्रश्न सं 8. R.P.F. इन्सपेक्टर श्री [illegible] का पूरा नाम बताइए।

उत्तर - अगली तारीख पर पता करके बताऊँगा।

प्रश्न सं 9 - इस बयान पर आपने गवाही के तौर पर हस्ताक्षर किए हैं [illegible] आप [illegible] [illegible] बताइए [illegible] क्या [illegible] है?

उत्तर - जी हाँ, यह [illegible] हैं [illegible] [illegible] [illegible] है।

प्रश्न 10 गवाही के तौर पर [illegible] यह [illegible] प्रकार [illegible] श्री के०के० श्रीवास्तव के बयान अपनी [illegible] [illegible] आपने तारीख 1/10/81 को उत्तर प्रश्न सं 7 के उत्तर में आप कह रहे हैं कि श्री के०के० श्रीवास्तव का बयान [illegible] किसी इन्सपेक्टर का Dictate किया हुआ है [illegible] आप स्पष्ट करें कि दोनों के [illegible] कौन सी बात सही है।

उत्तर - दोनों सत्य हैं वही 1/10/81 को मैं बयान दे रहा हूँ।

प्रश्न सं 11 - 24.10.80 को अपनी गवाही देते हुए जो शब्द लिखे हैं उन शब्दों को आप किस कारण सही न होना बताते हैं?

उत्तर - मैंने यह नहीं कहा कि वह सही नहीं है और आज जो कुछ कह रहा हूँ वह भी सही है।

True copy

[signatures]

लखनऊ

408 जी. एल. 19/G.L. 19.
जनरल 99-बड़ा/Genl. 99-Large

उत्तर रेलवे/NORTHERN RAILWAY

पृष्ठ सं बीस

A72

प्रश्न सं 12. आपने प्रश्न सं 11 के उत्तर के आखिर में कहा उससे प्रतीत होता है कि 24.10.80 को श्री के० के० श्रीवास्तव द्वारा दिया गया बयान, उनका ही अपना बयान है जिसमें उनकी सहमति थी, और उसके लिखे जाने में श्री जैन इंस्पेक्टर ने केवल सहयोग दिया था क्योंकि प्रायः रोज़ केसों में दोषी व्यक्ति कर्तव्य विमूढ़ हो जाता है। इसमें आपकी क्या राय है?

उत्तर - श्री जैन इंस्पेक्टर, बार-2 श्री के० के० श्रीवास्तव को जेल भेजने की धमकी दे रहे थे, और मैं अपने स्वतंत्रतों से यह नहीं कहना चाहता था कि श्री के० के० श्रीवास्तव ने यह बयान अपनी मर्ज़ी से दिया किन्तु जेल भेजने की धमकी के डर से श्री के० के० श्रीवास्तव ने मुझसे कहा कि इंस्पेक्टर साहब जैसा कहते हैं लिखत दीजिए वर्ना इंस्पेक्टर साहब मुझे जेल भेज देंगे इस कारण से मुझे बोलना लिखना पड़ा।

प्रश्न सं 13 श्री के० के० श्रीवास्तव का बयान 24.10.80 किसने लिखवाया?

उत्तर - मैं पहले कह चुका हूँ कि श्री जैन ने बोला और श्री के० के० श्रीवास्तव ने लिखा।

प्रश्न सं 14 - श्री के० के० श्रीवास्तव द्वारा स्वयं लिखा हुआ बयान इनकी सहमति प्रगट करता है आपकी क्या राय है?

उत्तर - मेरी इसमें क्या राय हो सकती है यह आप जाँच अधिकारी अपनी बुद्धि की राय बना सकते हैं।

True copy attested

407 जी० एल० 19/G.L. 19.
जनरल 99-बड़ा/Genl. 99-Large

उत्तर रेलवे/NORTHERN RAILWAY

प्रश्न सं 2। (35) (A73)

प्रश्न सं 15- आप मौके के गवाह हैं इस लिए आपको स्पष्ट तौर पर बताना है कि आप मेरे प्रश्न नं 14 का स्पष्टी करण दें।

उत्तर सं मेरी राय और जो सत्य है कि यह बयान श्री के० के० श्रीवास्तव का श्री वेद ने रिकार्ड किया था श्री के० के० श्रीवास्तव ने लिखा था। सत्य केवल यही है।

प्रश्न सं 16- क्या यह बयान किसी दबाव के अन्दर या जोर-जबरदस्ती से लिखवाया गया था या साधारण तौर पर रिकार्ड किया गया था?

उत्तर- श्री वेद ने के० के० श्रीवास्तव के खुद कहने की [illegible] पर (यह बताया) लिखवाया।

प्रश्न सं 17- इस बयान के अनुसार श्री के० के० श्रीवास्तव ने अपना जुर्म स्वीकार किया है कि वह पीतल का टुकड़ा [illegible] [illegible] के [illegible] कि [illegible] का [illegible] के [illegible] से जाने उस दिन जो देखा और सुना उसके अनुसार क्या आप इसको सही मानते हैं?

उत्तर- मैंने मौजूद देखा था वह आफिस बयान के वहां पर [illegible] पीतल का टुकड़ा था और बयान श्री केशव सिंह के हाथ से था मुझको नहीं मालूम कि श्री के० के० श्रीवास्तव ने इस बात को कैसे स्वीकार कर लिया कि वह उसे बेचने के लिए ले जा रहे थे या [illegible] उनका है। मैं जब जान [illegible] होटे [illegible] केशव सिंह RPF थाने के हाथ में था। / [signature]

True copy attested

सहायक [illegible] अधिकारी (उप0)
[illegible] कारखाना
[illegible] लखनऊ

उत्तर रेलवे/NORTHERN RAILWAY

पेज नं. 22

प्र.नं.18:- क्या आपने अपनी इच्छानुसार गवाही दी थी रा. आर. पर [illegible] था।

उ०:- मुझको गवाही देने के लिए इंस्पेक्टर श्री के. एल. वर्मा ने कहा था मैंने इस पर आपत्ति की थी। परन्तु उन्होंने आग्रह करके गवाही देने को [illegible] किया।

प्र.नं.19: आपने क्या आपत्ति की थी उसे विस्तार से बतायें।

उ०: शायद बहुत अधिक [illegible] हुआ है इसलिए [illegible] मैं नहीं [illegible] जानता है [illegible] के कारण मैंने इं. से वहां से बताया [illegible]

प्र.नं.20: आपका प्र.नं.18 का उत्तर स्पष्ट नहीं है। कृपया स्पष्ट कीजिए आपको [illegible] बताना होगा।

उ०: प्र.नं.18 के उत्तर में कहा कि श्री के. एल. वर्मा के आग्रह पर मैंने इस बाद में गवाह होना ~~[illegible]~~ मंजूर किया इससे अधिक और स्पष्ट उत्तर क्या चाहते हैं। कृपया स्पष्ट करें।

प्र.नं.21: आपके इस उत्तर से स्पष्ट है कि आप गवाही देने को [illegible] नहीं था ~~[illegible]~~ केवल आग्रह था क्या आप इससे सहमत हैं।

उ०: जी हाँ।

प्र.नं.22: श्री के. के. [illegible] द्वारा [illegible] पैसा [illegible] 24/10/80 को [illegible] पकड़ा गया था [illegible] आपके सामने मौजूद है आप [illegible] पकड़ा गया था [illegible] पर [illegible] आपने दी है।

उ०: [illegible] द्वारा [illegible] गये [illegible] रहा है मैं [illegible] हुआ [illegible] है।

True copy attested

24/10/80 को लगभग [illegible] सामने [illegible] गया था। [illegible] ही [illegible] है।

1. श्री के. सी. शर्मा [illegible] 2. श्री [illegible] 3. श्री उपेन्द्र प्रसाद स्थान, 4. श्री [illegible] गवाह, 5. [illegible] लिखित

[signature] 13/10/81

[signature] E.O. 13/10

[signature] 13/10/81

[signature] 13/10

[signature] 13/10/81

जी० एल० 19/G.L.19.
जनेरल 99-बड़ा/Genl. 99-Large

405 (A45) (37)

उत्तर रेलवे/NORTHERN RAILWAY

प्र.नं. 23

[illegible]

परीक्षण के बाद बयान को नोट किया जा रहा है

[signature] 13/10/81

[illegible]

प्र.नं. 23: [illegible]

[illegible]

उ०:- हाँ यह बयान मेरा ही दिया हुआ है और [illegible] हस्ताक्षर है।

प्र.नं. 24: इस बयान के आधार पर [illegible]

उ०: हाँ है।

प्र.नं. 25:

True copy attested [signature] 13/X [signature] 13/X

E.O. 13/10 [signature]

सहायक कार्मिक अधिकारी (कर्म०)
सवारी एवं माल डिब्बा कारखाना
उ० रे०, आलमबाग लखनऊ

Annexure No. C-6 (A78)

404/24

The E.O
(SS/M/C)
Carr Shops. Alambagh. (38)

Ref:- chargesheet No: Pc/KKS/52 dt 14/11/80 Enquiry under D+A rules.

I beg to submit as under:-

मैं ने पिछले 3 वर्षो में MW shop में बतौर एक store clerk के MW store में काम किया है। मेरे इस कार्य काल के दौरान RPF स्टाफ से बड़ा नजदीकी सम्पर्क रहा है जो कि professional था अर्थात सवेरे duty पहुंचने पर पहले RPF का सिपाही मेरे हस्ताक्षर कराता था कि store की सील ठीक है और intact है तब मुझे store खोलने का अधिकार प्राप्त होता था तथा शाम को स्टोर अन्दर और बाहर सील करते समय भी RPF के सिपाही की मौजूदगी जरूरी होती थी जिसके सामने सील करा कर मैं store का charge उस सिपाही को Hand over करता था तथा उस से Acknowledgement लेता था कि सब सीलें ठीक और intact है।

RPF का सिपाही Sri Qaiser Mirza प्रायः मेरे पास आता था और जब भी आता था या आते जाते सामने पड़ता था कुछ न कुछ Valueable material की मांग किया करता था जो कि Govt property होने के नाते मैं देने में असमर्थ था उसने मुझे तमाम प्रकार के प्रलोभन भी दिये कि तुम माल मुझ को दिया करो मैं उस को बाहर निकालूं गा। उस का disposal करूंगा और आधा भाग तुम को मिला करे गा।

True copy attested
[signature]
उप मुख्य अधिकारी (वर्क0)
गाड़ी एवं माल डिब्बा, कारखाना
पू0 रे0, आलमबाग, लखनऊ

[signature] 1/11/81

(2) 25/ 403/

लेकिन चूंकि ऐसा संभव नहीं था इसलिये मैं ने इस प्रस्ताव को नकार दिया एक दिन अकेले में उस से काफी झिक झिक भी हो गई (39) (A77)
उस ने मुझे धमकाना शुरु किया कि यदि तुम मेरे कहे मुताबिक नहीं चलो गे तो तुम इस स्टोर में काम नहीं कर पाओ गे और तुम को नौकरी करना मुश्किल कर दें गे। पानी में रहकर मगर से बैर नहीं रख पाओ गे, मैं ने कहा कि आप मेरे अधिकारी नहीं है तथा जब मेरा काम ठीक एवं संतोष जनक है तो मुझे किस बात का डर है तब उस ने कहा कि अभी तुम ने पुलिस के हथ खन्डे देख कहां है समय आने दो तुम्हारी सारी बाबू गीरी निकल जाये गी। यह बात आई गई हो गई थी और उस ने इस काम के लिये मेरे पास आना भी बन्द कर दिया था। यह बात घटना से पहले की है।

True copy attested

सहायक कार्मिक अधिकारी (कर्म०)
सवारी एवं माल डिब्बा कारखाना
उ० रे०, आलमबाग लखनऊ

चूंकि मैं shop clerk की श्रेणी में आता हूं अत: हम लोगों का Payment सम्बन्धी हिसाब किताब, attendance, Leave, absentee etc, Time office में रहता है और clerical staff को Sri Shatrohan Singh, Sr. Time Keeper, deal करते हैं और हम लोगों के Payment सम्बन्धी कागजात वहीं से initiate होते हैं।

दिनांक 24-10-80 को समय लगभग दस या सवा दस बजे मैं मिल-राइट शाप से Time office के लिये चला

E.O. 5/11/81 C.P.T.(C) 1° [signature] 5/11/80

चूंकि शाप अधीक्षक लोग उस समय अपने usual शाप के round पर थे इस लिये मैं अपने Head clerk Sri S. M. Srivastava से कह आया कि मैं थोड़ी देर के लिये Time office तक जा रहा हूं कुछ अपनी Payment सम्बन्धी मालूमात करनी है यदि इस बीच कोई जरूरत पड जाये या कोई व्यक्ति कोई सामान Issue कराने आ जाए तो मुझे Time office टेलीफून कर दीजियेगा मैं Time office में उपलब्ध रहूंगा अन्यथा मैं स्वयं अभी आधे घन्टे में लौट कर आ रहा हूं।

इतना बता कर मैं अपनी साइकिल ले कर Time office के लिये चला रास्ते में BTC के पास मुझे Sri R. R. Yadav, Time Keeper, मिले जो अपना काम समाप्त कर के Time office जा रहे थे हम दोनों आदमी बातें करते हुए Time office तक गये वहां पहुंच कर मैं ने अपनी cycle गेट पर जहां Punching clock लगी है वहीं खड़ी कर दी और गेट पर जो RPF का सिपाही duty पर बैठा था उस से कह दिया कि भइया जरा मेरी साइकिल नजर में रखना इस के बाद मैं office के अन्दर चला गया और श्री शत्रुघन सिंह के पास बैठ कर कागज और काम में Busy हो गया।

काम समाप्त कर के मैं ने अपने कार्य-स्थल को वापस जाने की सोची तो पान खाने की बात चल निकली। इस क्रम में श्री शत्रुघन सिंह तथा श्री वीरेन्द्र सिंह (Prosecution witness) के साथ बाहर पेड़ के नीचे पान की दुकान तक पान खाने चले गये। E.O. P.T.O

True copy attested

... अधिकारी (भं०)
... एवं माल डिब्बा कारखाना
उ० रे०, चारबाग लखनऊ

(4) 27/ /1961

जब हम लोग पान खा कर वापस आये तो उस समय Sri Qaisar Mirza सिपाही RPF एक बड़ा से वजनी झोला जो पीतल के बुरादे से भरा हुवा था अपने हाथ में लिये थे और मेरे आते ही मुझ से कहा कि यह झोला मैं ने आप की साइकिल से बरामद किया है आप इस को ले कर बाहर जा रहे थे मैं आप के खिलाफ केस बनाऊं गा आप चोरी करते हैं मैं ने उस को पूरी बात बताई और कहा कि झोला मेरा नहीं है मैं अपने कुछ काम से Time office आया था और अब फिर अपनी शाप में वापस जा रहा हूं क्यों कि मेरी छुट्टी 12 बजे होती है दूसरे यह कि मैं आलमबाग मे Rly Quarter में रहता हूं और बाहर मैं सदैव Dy CME office गेट से जाता हूं क्यों कि उस गेट से मेरा Qr नजदीक पड़ता है और Lunch-Hours में समय कम होने के कारण T.O. gate से जाने मे चक्कर पड़ता है एक तो अभी Lunch का समय नहीं है दूसरे यह मेरा रास्ता भी नहीं है मेरे बाहर जाने का प्रश्न ही पैदा नहीं होता। मेरे बहुतेरा समझाने के बावजूद उस ने मेरी एक नहीं सुनी यह भले ही कहा कि मुझे तो इन्तजार था अब देखूं गा कि आप की Honesty कितना काम आती है तब मुझे वह पहले की बातें याद आ गईं और मैं अचंभित और हत प्रभ रह गया मैं ने वहां मौजूद लोगों से कहा कि मेरे खिलाफ जबरदस्ती यह केस बनाया जा रहा है आप लोग मेरी मदद कीजिये

(P.T.O.)

True copy Attested

...उपक फामिक ... ...गारी एवं माल डिब्बा कारखाना ... उ० रे०, आलमबाग ...

(141) (A79)

(5) 28 40

परन्तु RPF से बैर लेने की किसी को हिम्मत नहीं पड़ी। और कोई मददगार आगे नहीं आया। (42) (A-80)
इसके बाद उन लोगों ने मुझे आतंकित करना शुरू किया तथा टेलीफून कर के (शायद दूसरे गेट पर से) अपने दूसरे साथियों को बुला लिया जो कि हथकड़ी साथ में ले कर आये और मुझ से इकबालिया बयान लिखने पर विवश करने लगे मेरे कहने सुनने का कोई असर नहीं पड़ा और कहा कि या तो लिख कर दो या अभी तुम को जेल भेजते है

अब मामला पूरी तरह मेरी समझ में आ चुका था मेरे छोटे छोटे बच्चे है जेल और बेइज्जती की कल्पना करके मैं Nervous हो गया और रो पड़ा। वह लोग आते जाते लोगों को बुला बुला कर कह रहा था कि देखिये यह मिल राइट शाप स्टोर का इन्चार्ज है और आज स्वयं चोरी कर रहा था।

श्री K.L. Vaid जो RPF में S.I है वह भी मौके पर मौजूद थे शायद बुलाये गये हो या स्वयं इत्तफाक से आ गये हो उन्हो ने मुझ से कहा कि तुम्हारे बचने का केवल एक ही मार्ग है कि तुम लिख कर दे दो और जाओ वर्ना तुम्हें जेल जाने से कोई रोक नहीं सकता है मैं ने उन से भी कहा कि थैला मेरा नहीं है मैं रोज अपने Lunch Hours में खाना खाने अपने क्वार्टर जाता हूँ जो कि मुश्किल से 5 मिनट का रास्ता है न तो मैं खाना ले कर आता हूँ न कोई अन्य सामान घर से ले कर आता हूँ थैला मेरा होने का कोई औचित्य नहीं है

True copy attested

नियंत्रक अधिकारी (कर्म०)
सवारी एवं माल डिब्बा कारखाना
उ० रे०, आलमबाग लखनऊ

(6) 28/399 (A4) (43)

तो उन्होंने कहा कि तुम कानून बहुत दिखा रहे हो अब तुम जेल जाओ तथा अपने किसी सहयोगी से कहा कि अब देर न करो बाबू जी को हथकड़ी लगाओ और ले जाओ तब वहां मौजूद दो एक लोगों ने मुझे समझाया कि यह लोग तुम्हें छोड़ेंगे नहीं अभी जो कुछ यह लोग कहें लिख दो और जब Enquiry होगी तो E.O के सामने जो सच है बयान कर देना इस जबरदस्ती के बयान की कोई value नहीं है मान्यता उस बयान की होती है जो किसी responsible या मान्यता प्राप्त व्यक्ति के सामने होता है मैंने अपनी जान बचाने तथा उन लोगों से अति शीघ्र छुटकारा पाने के लिये कह दिया कि कागज दीजिये जो चाहिये लिख कर दे दूं मुझे कागज दिया गया और Sri Vaid S.I RPF जो कुछ बोलते गये मैं लिखता गया। चूंकि इस केस के लिये एक independent Eye witness की भी जरूरत थी जिस के लिये कोई तय्यार नहीं हो रहा था अन्त में Sri Vaid S.I ने Sri B.N. Sinha से गवाही करने को कहा पहले तो वह तय्यार नहीं हुवे और कहा कि आप एक बेकसूर आदमी को फंसा रहे हैं तब मैंने भी कहा कि कर दीजिये वर्ना यह लोग मुझे जेल भेज देंगे तो उन्होंने गवाही कर दी। तब एक और slip पर RPF वालों ने मुझसे sign कराया और कहा कि इससे कोला सील किया जाएगा अब आप जा सकते हैं। इस प्रकार वहां से छुटकारा पा कर मैं अपने कार्य स्थल Millwright shop वापस आया।

True copy

(P.T.O)

E.O 4/11

4/11/8

(7)

30/ 398/ (44)

इस घटना को आज एक साल से ऊपर हो चुका है परन्तु Enquiry, Sept-81 से आरम्भ हो सकी है, E.O को जांच करने के लिये केस Feb-81 में दिया गया था पहली पेशी ता: 24-2-81 को निश्चित हुई तब से बराबर मैं अपनी पेशियों पर E.O. के समक्ष हाज़िर होता रहा परन्तु RPF Staff हाज़िर नहीं होता था जबकि एक महीने में E.O द्वारा तीन तीन-चार-चार पेशियां निश्चित की जाती थीं और उन की सूचना लिखित रूप से RPF office को भेजी जाती थी परन्तु यह लोग हाज़िर होने से कतराते रहे, इन दस महीनों के अन्तराल में यह लोग मुझ से कभी स्वयं कभी बिचौलियों द्वारा मुझ से सम्पर्क स्थापित करते रहे और लेन देन की सौदे बाजी करते रहे परन्तु अन्त में निराश हो कर Sept-81 से केस को शुरू किया गया और केस में गति आई।

श्रीमान जी, मेरी 25 साल के सेवा काल में कोई ऐसा अवसर नहीं आया है कि मेरी integrity या conduct पर सन्देह किया गया हो यह कदम मात्र बदले की भावना से प्रेरित हो कर उठाया गया है चूंकि RPF एक संस्था है और मैं अकेला इस लिये मैं अपने को इन लोगों के सामने मजबूर और असहाय महसूस कर रहा हूं!

True copy attested

[signature]

[illegible] अधिकारी (प्रब०)
सवारी एवं माल डिब्बा कारखाना
उ० रे० आलमबाग लखनऊ

[signature] E.O. D.T.O

[signature] 4/11/81

(8)

31/ 397/ (45)

श्रीमान जी से मेरी प्रार्थना है कि उपर्युक्त chargesheet को file किया जाये ताकि भविष्य में ईमानदारी से काम करने वाले व्यक्तियों को discouragement न हो तथा केवल इकबालिया बयान को आधार न माना जाये बल्कि केस के पीछे छिपे हुये तथ्यों तथा कारणों को भी देखा जाये क्योंकि ऐसे तो Police station या Police Post पर किसी भी व्यक्ति को बिठा कर तथा जोर जबरदस्ती से कुछ भी लिखवाया या इकबाल कराया जा सकता है।

अन्त मे मैं E.O. महोदय से प्रार्थना करुंगा कि मुझे अपने उपरोक्त बयान के support में अपने defence के लिये
1. Sri S.M. Srivastava H.C. MW
2. Sri Shatrohan Singh, Sr T.K
3. Sri R.R. Yadav Sr T.K

को बतौर गवाह पेश करने की इजाजत दी जाये।

True Copy attested
4-11-81
[signature]
...अधिकारी (कर्म०)
...कारखाना
...

Yrs faithfully
K.K. Srivastava
Sr clerk
MW shop
(under suspension)

[signature]
E.O. 4/11

[signature] 4/11/81

उत्तर रेलवे/NORTHERN RAILWAY

श्री के० के० श्रीवास्तव को G.M. की ओर से चेतावनी दी जाती है कि वे जो कुछ कहेंगे सच कहेंगे और सच के अलावा कुछ न कहेंगे। 10/11/81

जाँच अधिकारी द्वारा श्री के० के० श्रीवास्तव से सवाल-जवाब

प्रश्न सं० 1. जैसाकि आपने अपने बयान में श्री केशर मिर्जा पर दोषारोपण किया है उसे आप स्पष्ट कीजिए और बताइए कि वे आपसे क्या काम लिया करते थे?

उत्तर- श्री केशर मिर्जा मुझसे मुख्यतया costly items जैसे ताँबा, पीतल तथा बाल बेयरिंग इत्यादि माँगते थे। जिसके देने से मैं पूर्णतः असमर्थ था।

प्रश्न सं० 2 ऐसी अवस्था में क्या कभी आपने केशर मिर्जा के विरुद्ध administration को कोई रिपोर्ट दी थी?

उत्तर- मैंने अपनी समझ से इसकी कोई जरूरत महसूस नहीं की थी। इसलिए कि जब मुझे देना नहीं है तो माँगने से क्या होता है।

प्रश्न सं० 3. आपके बयानानुसार श्री केशर मिर्जा आपको चेतावनी और धमकी देता रहा जिस पर भी आपने [illegible] उसके विरुद्ध कोई कार्यवाही की [illegible] क्यों?

उत्तर- शुरू में उसकी माँग बार में प्रलोभन तथा मेरी उसकी रूबरू बातचीत जब में एक बार हुई। धमकी इत्यादि भी उसने सामने नहीं दिया जब मैंने उसके प्रलोभन के प्रस्ताव को बेकार दिया। जिसके बाद उसने आना बंद कर दिया।

True copy attested

सहायक ... अधिकारी (कार्मिक)
सवारी एवं माल डिब्बा कारखाना
उ० रे०, आलमबाग लखनऊ

E.O. 10/11

10/11

315/ (4) (1184) (33)

प्रश्न सं 4. मैंने प्रश्न नं 3 का उत्तर अधिक स्पष्ट नहीं दिया अतः आप बताएं आपने श्री केसर मिर्जा द्वारा धमकी दिए जाने पर अपनी उसकी रिपोर्ट administration को क्यों नहीं दी थी।

उत्तर - मैं प्रश्न सं 2 के उत्तर में भी बता चुका हूँ कि उसके कौशा करने की या धमकी देने की मैंने कोई चिन्ता नहीं की। धमकी भी चूंकि केवल एक बार अन्त में दी गई थी उसके बाद उसने आना भी बंद कर दिया था अतः उस समय मैंने यही सोचा कि चलो ऐसे आदमी से पीछा छूटा कम से कम यह दुबारा कोई कौशा करने नहीं आएगा रहा धमकी का प्रश्न तो मैंने उसको उस समय केवल गंभीरता पूर्वक नहीं लिया था। मैंने सोचा भी ना था कि यह व्यक्ति इस हरकत पर आमदा हो सकता है।

प्रश्न सं 5- क्या आप उपेन्द्र प्रसाद, रक्षक को इस घटना से पूर्व जानते थे?

उत्तर - जी नहीं

प्रश्न सं 6 आपको टाइम्स आफिस गेट पर तैनात श्री उपेन्द्र प्रसाद रक्षक ने सामान कहिए पकड़ा था या केसर मिर्जा ने पकड़ा था?

True copy attested

उत्तर - जब मैं अन्य दो एक व्यक्तियों के साथ पार्क रखकर बाहर से अंदर आने लगा और अपनी साइकिल की ओर आकर्षित हुआ, जो कि पार्किंग ब्लॉक के पास खड़ी थी उस समय श्री केसर मिर्जा ही के हाथ में पिस्तौल के कुन्दे से मारा हुआ बैठा था।

E.O. 10/11 10/11

384/ (34) (48)

प्रश्न सं 7. श्री उपेन्द्र प्रसाद, रक्षक उस समय कहाँ थे?

उत्तर- यह मुझे मालूम नहीं है।

प्रश्न सं 8. अगर श्री उपेन्द्र प्रसाद, रक्षक की वहाँ पर मौजूदगी का आपको पता नहीं है तो उनका इस मामले से संबद्ध होना कैसे कह दिया?

उत्तर- यह मैं स्पष्ट रूप से तो नहीं बता सकता परन्तु अनुमान है कि श्री उपेन्द्र प्रसाद की ड्यूटी (as per record) टाइम ऑफिस गेट पर उस दिन उस समय रही होगी इसलिए यह केस उनकी ओर से initiate करवाया गया और वह भी श्री कैसर मिर्जा से Rank में छोटा होने के नाते तथा अपनी संस्था का साथ देने के लिए ऐसा किया होगा।

प्रश्न सं 9. अगर श्री उपेन्द्र प्रसाद रक्षक का इस घटना के साथ कोई संबंध न था तो आपने उनको cross Examine करते समय इस बात का स्पष्टी करण क्यों नहीं किया था?

उत्तर- वास्तव में केस श्री कैसर मिर्जा द्वारा बनाया गया था श्री उपेन्द्र प्रसाद की केवल उनकी ड्यूटी उस गेट पर होने के कारण ही यह भूमिका निभानी पड़ी।

True copy Attested

E.O. 17/11

17/11/81

प्रश्न सं 10. आपने अपने बयान के पेज नं 4 पर कहा है कि R.P.F. गेट पर घटना के दिन मौजूद लोगों से आपने मदद के लिए कहा था वे लोग कौन थे?

उत्तर - मैं कह नहीं सकता

प्रश्न सं 11- उन आदमियों का उस घटना के प्रति उस दिन क्या Reaction था?

उत्तर - उन लोगों में ~~में~~ ~~[illegible]~~ आक्रोश (Resentment) व्याप्त था परन्तु वे लोग आपस में बात भी करते थे कि हम लोगों को भी तो यहीं नौकरी करनी है।

प्रश्न सं 12. क्या आप उन आदमियों का नाम बता सकते हैं?

उत्तर - जी नहीं।

प्रश्न सं 13. आपके पास क्या सबूत है कि पकड़ा गया पीतल के बुरादे का कोटा आपका ले जाया हुआ था?

उत्तर - इसके लिए मेरा बयान पढ़ा जाए और इसके अतिरिक्त इसे साबित करने के लिए मुझे अपने गवाह पेश करने की इजाजत दी जाए।

प्रश्न सं 14. R.P.F. के पास पीतल का बुरादा नहीं होता तो आप पर झूठा केस बनाने के लिए कहाँ से पीतल का बुरादा लाए होंगे और क्यों कर लाए होंगे।

True copy attested

उत्तर - ~~पीतल~~ का बुरादा वर्कशाप के अंदर और बाहर कहीं का भी हो सकता है व बुरादा वहाँ पर कहाँ से आया या कैसे आया मैं नहीं कह सकता और कौन कब आया मुझे नहीं मालूम

E.O. 11/11/81

प्रश्न सं 15. कथित घटना के दिन आपकी वर्कशाप में कहाँ ड्यूटी थी?

उत्तर- मेरी ड्यूटी Mill Wright Shop में as स्टोर क्लर्क थी।

प्रश्न सं 16. क्या MW के स्टोर का सामान आपके चार्ज में था?

उत्तर- जी हाँ।

प्रश्न सं 17- आपके स्टोर में और आपके चार्ज में क्या पीतल का बुरादा मौजूद रहता था?

उत्तर- जी हाँ

प्रश्न सं 18- वह बुरादा कहाँ से आता था और कहाँ जाता था?

उत्तर- वह बुरादा उसरी शाप के सम्बन्धित सेक्शन से आता था और A.C.O.S. चारबाग को advice Note पर भेजा जाता था।

प्रश्न सं 19 इस बुरादे का कहीं accountal रक्खा जाता था कि कितना आया कितना गया और कितना Balance रह गया?

उत्तर- इस घटना तक ऐसा कोई accountal नहीं रहता था। परन्तु इस घटना के बाद से Mill Wright Store में लेजर मेन्टेन तथा Balancing होने लगी थी

True copy attested

प्रश्न सं 20. आप द्वारा दिया गया बयान जो आपने 24.10.80 को दिया था वह फाइल के पेज 256 पर दर्ज है, इसे देखकर और बताइए कि यह बयान आपका स्वयं लिखा हुआ है या नहीं?

उत्तर- जी हाँ यह मेरी ही writing है।

(A88)

प्रश्न सं 21. उक्त बयान पर किए हुए आपके हस्ताक्षर क्या आप यह जानते है कि वे सही आपके हैं ?

उत्तर - जी हाँ

प्रश्न सं 22- इस बयान में जो कुछ लिखा है क्या आप उसे सही मानते हैं ? अगर नहीं तो क्यों ?

उत्तर - जी नहीं। जैसा कि मैं अपने बयान में बता चुका हूँ कि यह श्री वैद्य S.I. R.P.F. का dictation था किन परिस्थितियों में मैंने यह लिखा था वह भी मैं बयान कर चुका हूँ।

प्रश्न सं 23. कोई किसी से जोर-जबर जबरदस्ती कुछ नहीं लिखा सकता। आप तो स्वयं पढ़े लिखे व्यक्ति हैं आपने ऐसा क्यों किया ?

उत्तर - वे लोग मुझे बेइन्तहा अपमानित कर रहे थे बार-2 हथकड़ी लेकर खड़े होते थे और मुझे जेल भेजने की धमकी देते थे तथा हर आने जाने वाले व्यक्ति से मेरा परिचय एक चोर के रूप में देते थे ~~चूंकि अभी~~ मैं ~~अभी~~ पुलिस एवं कचहरी ~~के~~ झगड़ों में नहीं पड़ा हूँ और एक बड़ा परिवार मेरे आश्रित है इन सबकी कल्पना करके मैं बहुत डरा हुआ था। इस लिए जैसा उन लोगों ने कहा मैंने लिख दिया।

True copy Attested

प्रश्न सं 24. क्या ~~आप~~ आपने लिखे हुए बयान के परिणाम ~~की~~ को समझ लिया था ?

उत्तर - उस समय मैं कुछ सोचने समझने की स्थिति में नहीं था। confess करने के अलावा और कोई चारा मेरे सामने न था।

[signature] (जाँच) अधिकारी
[signature]
E.O. 11/11/87

[signature] 11/11

Annexure No. C-7 (489)

जी०एल० 19/G.L. 19
जनरल 99-बड़ा/Genl. 99-Large

उत्तर रेलवे/NORTHERN RAILWAY

पृ०सं० 49. 379 (52)

नाम - श्री श्याम मुरारी श्रीवास्तव

पद - वरि० लिपिक

वेतन - 476/-

उम्र - 49 वर्ष

भर्ती की तारीख - 24.11.54.

श्री एस० एम० श्रीवास्तव को G.M. की ओर से चेतावनी दी जाती है कि वे श्री के० के० श्रीवास्तव के केस के विषय में जो भी कहेंगे सत्य कहेंगे सत्य के अलावा कुछ नहीं कहेंगे।

श्री एस० एम० श्रीवास्तव का बयान:-

दि० 24.10.80 को लगभग 10 बजे श्री के० के० श्रीवास्तव मुझसे यह कह कर गये कि मुझे अपनी ड्यूटी के विषय में श्री अनुराग सिंह से कुछ काम है मैं थोड़ी देर में उनसे बातचीत करके वापस आ जाऊंगा। और यदि कोई जरूरत हो तो मुझे टाइम आफिस से फोन करके बुला लीजियेगा। इसके अतिरिक्त कुछ और नहीं कहना चाहता हूँ।

True copy Attested

सहायक का... ...री उम०
भंडारी एवं माल डिब्बा कारखाना
उ० रे०, आलमबाग लखनऊ

Shyam Murari Srivastava
17/12/81

E.O.
17/12/81

17/12

जाँच अधिकारी द्वारा श्री एस० एन० श्रीवास्तव से प्रश्नोत्तर -

प्रश्न सं 1. 24.10.80 को उक्त श्री के० के० श्रीवास्तव अपने कार्य स्थल से जाने के बारे में आपसे पूछने आये उस समय आप कहाँ थे.

उत्तर - मैं MW शाप के आफिस के दरवाजे पर खड़ा था।

प्रश्न सं 2. क्या आपने इनको जाने की अनुमति दे दी थी

उत्तर - टाइम आफिस तक जाना था अतः मैंने जाने की अनुमति दे दी थी।

प्रश्न सं 3. - उस समय कितने बजे थे?

उत्तर - 10 बजकर 5 मिनट थे।

प्रश्न सं 4 - श्री के० के० श्रीवास्तव के पास जाते समय कुछ सामान था?

उत्तर - कोई सामान नहीं था।

प्रश्न सं 5. श्री के० के० श्रीवास्तव उस समय पैदल टाइम आफिस गए थे या साइकिल पर?

True Copy Attested

उत्तर - यह मैंने नहीं देखा। क्योंकि किसी कार्यवश मैं अंदर चला गया था।

प्रश्न सं 6 - श्री के० के० श्रीवास्तव 24.10.80 को लगभग 11.15 बजे आपकी साइकिल पर बैठकर का इरादा बाद वर्कशाप गेट से बाहर जाते हुए

P.O. 17/12/81 Shyam ... 17/12/81

प्रश्न सं. ... 37 (57)

R.P.F द्वारा पकड़े गये थे? इस घटना के बारे में आप क्या जानते हैं।

उत्तर- यह मैंने सुना था कि केस हुआ और इसके बारे में कुछ नहीं जानता।

प्रश्न सं.- आप जो कुछ जानते हैं वह बताइए।

उत्तर - मैं इस बारे कुछ और नहीं जानता।

KK Shrivastava
17/12

Shyam Bihari Srivastava
17/12/81

मुझे और कोई गवाह पेश नहीं करना है। जाँच को यहीं समाप्त समझा जाए। इस इन्क्वायरी के दौरान मुझे अपना केस प्रस्तुत करने का पूरा मौका दिया गया है।

True Copy

E.O. 17/12/81

KK Shrivastava
17/12/81

Annexure No. C 8

381 (A92) (55)

Page - 47.

Name :- Sh. Ram Raj Yadav.

Designation :- Sr. Time Keeper.

Date of Appt :- 13.11.63.

Rate of Pay :- Rs 392/-

Age :- 40 yrs.

श्री राम राज यादव को G.M. की ओर से चेतावनी दी जाती है कि वे श्री K.K. Shrivastva के केस के बारे में जो कुछ बयान देंगे उस में सच २ बात कहेंगे और सचाई के अलावा और कुछ न कहेंगे।

श्री राम राज यादव का बयान :-

मैं 10¼ बजे के लगभग तारीख 24.10.80 को टायम आफिस जा रहा था रास्ते में B.T.C. के पास श्री K.K. Shrivastva मुझे मिले मैं इन के साथ टायम आफिस तक गया उसके बाद ये टायम आफिस में घुसे रहे और मैं घर खाना खाने चला गया। मैं इस के अलावा और कुछ नहीं कहना चाहता हूं।

[signature] रामराज [signature] [signature]

E.O. 8/12/81

True copy Attested

[signature]

सहायक कार्मिक अधिकारी (डब्लू०)
सवारी एवं माल डिब्बा कारखाना
उ० रे०, आलमबाग लखनऊ

56 A95

380

Page - 48

श्री रामराज यादव से Enquiry officer द्वारा प्रश्नोत्तर -

Q.1 : आपको ज्ञात है कि श्री K.K. Shrivastava 24.10.80 को R.P.F. द्वारा पीतल का टुकड़ा गेट से बाहर ले जाते हुए पकड़े गये थे ?

उ०. मैं उस शाम को टायम आफिस में बैठा था तो लोग यह बात कह रहे थे कि K.K. Shrivastava दोपहर में पकड़े गये थे। उस दिन तारीख 24.10.80 थी।

Q. 2. जब आपको रास्ते में श्री K.K. Shrivastava मिले थे तब उनके पास कुछ ऐसा सामान था ?

उ० मेरी जानकारी में कोई सामान न था।

Q. 3. क्या K.K. Shrivastava साइकिल साथ लिये थे या बगैर साइकिल के आपको मिले थे ?

उ० वह साइकिल लिये हुए थे।

Q. 4 क्या इन की साइकिल पर कुछ सामान था ?

उ०. मेरी जानकारी में कोई सामान न था।

Q. 5. आप K.K. Shrivastava को कब से जानते हैं और आप की इनसे कितनी घनिष्ठता है ?

उ०. मैं इन को लगभग 1969 से जानता हूँ और इन से कोई घनिष्ठता नहीं है।

प्र० 6 क्या आप इन के इस केस में निर्दोष होने का कोई सबूत दे सकते हैं ?

उ०. मैं कोई सबूत नहीं दे सकता हूँ।

True Copy
Attested
[signature]

[signature]
8/11/81

[signature]
E.O. 8/12
8/12

नाम :- श्री शत्रुहन सिंह

Designation :- सीनियर टायम कीपर Age :- 48 साल

Pay :- 464/= Basic

श्री शत्रुहन सिंह को G.M. की ओर से चेतावनी दी जाती है कि वे श्री K.K. Shrivastva के केस के बारे में जो कुछ कहेंगे, सच सच कहेंगे और सच के अलावा और कुछ न कहेंगे।

श्री शत्रुहन सिंह का बयान :—

तारीख 24.10.80 को मैं रोज की तरह अपनी ड्यूटी पर आया था/ और टायम आफिस में बैठे हुए अपना कार्य कर रहा था। लगभग 10¼ बजे श्री K.K. Shrivastva जिन के साथ में श्री R.R. Yadav Senior Time Keeper थे, टायम आफिस के अंदर मेरे पास आये। श्री K.K. Shrivastva जिन को कुछ पुराने Payment के विषय में कुछ शिकायत थी उसके विषय में मुझ से पूछा मैंने अपना Record निकाल कर इन को Convince किया। इसी बीच में श्री B.N. Sinha Sr. Time Keeper भी वहां पहुंच गये। श्री K.K. Shrivastva की शिकायत दूर होने के बाद में B.N. Sinha और K.K. Shrivastva पान खाने के लिये गेट के बाहर चलने को तैयार हुए। चलने से पहले मैंने श्री K.K. Shrivastva से अपनी सायकल को टायम आफिस के अंदर रखने को कहा तब इन्होंने इशारे से बताया और मुझे दिखाया भी कि इन की साइकिल R.P.F. Post के सामने Punching Clock के बगल में रखी हुई थी। जाते समय इन की साईकिल बिल्कुल खाली थी और उस में कुछ नहीं था परन्तु हम तीनों आदमी जब पान खा कर लौटे तब गेट पर [illegible] Khalasi श्री Kaiser Mirza जिन के हाथ में किसी [illegible] हुआ एक झोला था उन्होंने श्री K.K. Shrivastva

True copy Attested

...यक ... / ...री ... / 80 रो, आलमबाग लखनऊ

Page-39

को गेट पर रोक कर कहा कि तुमने चोरी किया है और यह माल जिस में पीतल का बुरादा है तुम्हारी साईकिल से बरामद हुआ है। इस बात को सुन कर हम तीनों चकित हो गये और मैंने खुद श्री Mirza से कहा कि हम लोग अभी जल पान खाने गये थे तब इन की Cycle पर कुछ भी न था। श्री Mirza ने मुझ से कहा कि आप को क्या करना है आज मैं इन को पकड़ पाया हूं आप जाइये अपना काम कीजिये मैं इन को नहीं छोड़ूंगा। श्री K.K. Shrivastava बहुत कुछ चीखते चिल्लाते रहे और कहते रहे कि यह सरासर झूठ है और मुझे गलत फंसाया जा रहा है लेकिन इन की किसी ने न सुनी। उसी समय श्री K.L. Vaid S.I. R.P.F. वहां पहुंच गये और अपने पास बैठा कर Statement लिखवाने लगे। इस के बाद मैं अपने आफिस में चला गया और कार्य करने लगा। यहां पर मेरा बयान समाप्त होता है। इस से अधिक मैं कुछ नहीं जानता हूं।

[signature]
E.C.
24/11

[signature] 24/11/81

[signature] 24/11

True copy
Attested
[signature]
[illegible] (उमे०)
[illegible] एवं माल [illegible] कारखाना
उ० रेलवे आलमबाग लखनऊ

जी०एल० 19/G.L. 19
जनरल 99-बड़ा/Genl. 99-Large

(59) 388 (A96)

उत्तर रेलवे/NORTHERN RAILWAY

पेज नं०40

डा० नवीन अधिकारी द्वारा श्री शत्रुघ्न सिंह से जवाब-सवाल

प्रश्न 1- आप श्री वी० के० श्रीवास्तव को कब से जानते हैं और आपकी इनसे घनिष्ठता कहाँ तक है।

उ०. मैं इनको लगभग 14 वर्ष से जानता हूँ और इनसे मेरी कोई घनिष्ठता नहीं है।

प्र.नं.2. आपकी ड्यूटी क्या टाइम आफिस में रहती है या कहीं और भी।

उ०: मेरी ड्यूटी केवल टाइम आफिस में ही रहती है।

प्र.नं.3. आप टाइम आफिस में कितने समय से काम कर रहे हैं

उ०. मैं टाइम आफिस में लगभग 20 वर्ष से काम कर रहा हूँ

प्र.सं.4. क्या कभी और जी.ओ.पी. तथा आर.पी.एफ. द्वारा गलत टिकटों का माल ले जाते और रिश्वत द्वारा पकड़े जाते आपने देखा है।

उ०. हाँ मैंने कई बार आर.पी.एफ. को फेरीवालों को पकड़ते भी देखा है।

प्र०नं०5. क्या किसी आदमी को रेलवे कर्मचारी आर.पी.एफ. द्वारा गिरफ्तार होने पर भी पकड़ते और आप कुछ करते

उ०. जी नहीं। कुछ दिन पहले लोकल चिट्ठी सिग्नल के अलावा दूसरे आर.पी.एफ. स्टाफ के द्वारा पकड़ गया था।

True copy Attested

प्र.नं.6. क्या किसी को मिठाइयाँ लेकर क्यों पकड़ा था

उ०. मेरे सामने ऐसा नहीं हुआ।

प्र.नं.7. आज ऐसा है कि आर.पी.एफ. ने श्री वी. के. श्रीवास्तव को क्यों पकड़ा और आपसे क्या बताया।

उ०. यह मैं नहीं कह सकता हूँ।

E.D. 25/11/89

387 (60)

પેજ નં. ૫૧

(A117)

પ્ર.નં. [illegible]

જ૦ [illegible]

પ્ર.નં. ૯ [illegible]

જ૦ [illegible]

પ્ર.નં. ૧૦ [illegible]

જ૦ [illegible]

પ્ર.નં. ૧૧ [illegible]

જ૦ [illegible]

પ્ર.નં. 12 [illegible]

જ૦ [illegible]

પ્ર.નં. 13 [illegible]

જ૦ [illegible]

પ્ર.નં. 14 [illegible]

જ૦ [illegible]

True Copy Attested

[illegible signature]

E.O. 25/11/87

[illegible signature] 25/11/87

K.K. [illegible signature] 25/11

पृष्ठ सं. [illegible]

प्र.नं.15: आपके [illegible] [illegible]
[illegible]
उ0 मैं [illegible] नहीं [illegible]
[illegible]

प्र.नं.16: [illegible]
उ0 जी नहीं।

प्र.नं.17: आर. [illegible] 24/10/80 [illegible]
[illegible]
उ0 जी नहीं। [illegible]
[illegible]

प्र.नं.18: आपने [illegible]
उ0 [illegible]
[illegible]

प्र.नं.19: [illegible]
उ0 [illegible]

प्र.नं.20: आपके [illegible]
[illegible]
उ0 जी नहीं [illegible]

True copy Attested

सहायक [illegible] अधिकारी (कम0)
[illegible] कारखाना
[illegible] लखनऊ

[illegible] 25/11/[illegible]

385

[illegible]

प्र.नं. 21 [illegible]

प्र.नं. 22 [illegible]

प्र.नं. 23 [illegible] 24/10/80 [illegible] 25647 [illegible]

True copy
Attested

25/11/87

25/11/87

25/11

सहायक श्रमिक अधिकारी (प्रमं0)
सवारी एवं यांत्रिक डिब्बा कारखाना
[illegible] लखनऊ

उत्तर रेलवे/NORTHERN RAILWAY

पृष्ठ सं 45

383

हक इनको नहीं होते हैं" तब मैंने समझ लिया कि RPF Staff श्री श्रीवास्तव को छोड़ने के मूड में नहीं है। इस लिए मैं इनका साथ ना दे सका।

प्रश्न सं 28- आपके कथानुसार निर्दोष होने के बावजूद इन पर झूठा केस क्यों बनाया गया क्या आप बता सकते हैं?

उत्तर- यह बात श्री कैसर मिर्जा और श्री के॰के॰श्रीवास्तव ही समझ सकते हैं। इस बात को मैं नहीं बता सकता।

प्रश्न सं 29. किस बात का भय व्याप्त था जिस कारण श्री के॰के॰ श्रीवास्तव ने स्वीकारात्मक बयान दिया।

उत्तर- चूंकि मैं पहले भी बता चुका हूँ कि मैं श्री के॰के॰ श्रीवास्तव के बयानों के समय मौजूद नहीं था। इसलिए मैं नहीं बता सकता कि श्री के॰ के॰ श्रीवास्तव ने स्वीकारात्मक बयान दिए हैं अथवा नहीं।

प्रश्न सं 30. क्या आप किसी union के member हैं या union के किसी पद पर नियुक्त हैं?

उत्तर- मैं केवल AIRMSA का Branch President इसके अलावा मैं किसी दूसरी यूनियन का सदस्य नहीं हूँ।

True copy Attested

E.O. 26/11/91

26/11/91

K.K. Srivastava 26/11

(64)

384 (A14)

पृष्ठ सं 44.

प्रश्न 24. उक्त श्री के० के० श्रीवास्तव को R.P.F. Staff ने पकड़ा और उनसे स्वीकारात्मक बयान लिखवाया क्या आप उस समय वहाँ मौजूद थे?

उत्तर- उक्त श्री के० के० श्रीवास्तव को श्री कैसर मिर्जा ने लोहा दिखाते हुए कहा कि तुम्हारी साइकिल के यह लोहा था उस समय मैंने श्री मिर्जा से बताया था कि उक्त हम लोग पंच बनाने जा रहे थे उस समय श्री के० के० श्रीवास्तव की साइकिल पर कुछ भी न था। बयानों के समय मैं वहाँ उपस्थित न था।

प्र०सं० 25- आपने प्रश्न का सही उत्तर नहीं दिया। कृपया सही उत्तर दें।

उत्तर- उक्त श्री कैसर मिर्जा अपने हाथ से लोहा लिए हुए श्री के० के० श्रीवास्तव को रोका उस समय मैं वहाँ मौजूद था।

प्र०सं० 26- बयान के समय आप कहाँ चले गए थे?

बयान के समय मैं Time office के अंदर अपना काम करने चला गया था।

प्रश्न सं 27- उस समय आपने उनका साथ क्यों नहीं दिया?

उत्तर- उक्त श्री कैसर मिर्जा ने मुझसे कहा कि "क्या जानते हो और आज ही श्री श्रीवास्तव को फँसा पाया हूँ। आप जाइए (अपना काम कीजिए)

True Copy Attested

सहायक कार्मिक अधिकारी (कर्म०)
सवारी एवं माल डिब्बा कारखाना
उ० रे०, आलमबाग लखनऊ

382 / A102 / 65

प्रश्न सं 31 दि 24.10.80 को तथा इसके बाद क्या कभी आपने administration को लिखित रूप में या किसी और रूप में इस केस के बारे में विरोध प्रकट किया था? ऐसे झूठे केस आप पर या किसी अन्य व्यक्ति पर भी बनाए जा सकते हैं? क्योंकि हर अन्याय व असंगत बात का विरोध किया जाता है?

उत्तर- जी नहीं।

प्रश्न सं 32. वर्कशाप के Staff unions काफी सुसंगठित रूप से workers के हित में काम कर रही हैं अगर केस झूठा था तो उस मंच से उसका विरोध क्यों नहीं हुआ?

उत्तर- इस विषय में unions खुद ही अपनी जिम्मेवारी जाने मैं कुछ नहीं बता सकता हूँ।

True copy Attested

सहायक कार्मिक अधिकारी (यां0)
सवारी एवं माल डिब्बा कारखाना
उ0 रे0, आलमबाग लखनऊ

26/11/81

E.O. 26/11/81

26/11

Annexure No. 10

447

66
A/105

उत्तर रेलवे
Northern Railway

Sub :- Enquiry in the case of Shri Kaushal Kishore Shrivastva Senior Clerk, Millwright Shop Amv.

Introduction

Shri Kaushal Kishore Shrivastva Sr. Clerk Millwright shop Amv was caught red handed by R.P.F. staff on date 24.10.1980 at about 11-15 hrs while trying to pass through Time office main gate of the workshops with 13 kg. brass turnings & borings which he was carrying on the carrier of his cycle. He was apprehended by Rakshak Shri Upendra Parshad Shrivastva and Shri Qaiser Mirza Sr. Rakshak. A report to this effect was submitted by Inspector R.P.F. Company No. 31 NR, Vide his L. No. RK/Deptt/Conf/80 dated 24.10.80 (filed at S. No 259) alongwith Recovery Memo, confessional statement of the accused and statements of Sh. Upendra Pd. Rakshak and Shri Qaiser Mirza Sr. Rakshak, recommending deterrent action against the accused. Value of the recovered material was estimated at Rs 250/-.

On receipt of this information Sh. K.K. Shrivastva (accused) was served with Memorandum No. PC/KKS/52 dated 14.11.80 enclosing statement of Articles of charge (Annexure I) (S. No. 266) and he was asked to submit a written statement of his defence. Shri K.K. Shrivastva submitted his reply to the Memorandum on date 15.12.80 (Filed at S. No 289) in which he denied the charge. Thereupon enquiry in his case was ordered by the Works Manager (C) Vide Order No. PC/KKS/52 dated 7.2.81 (S. No. 290) to be conducted by the undersigned to enquire into the charges framed against Shri K.K. Shrivastva.

Charges framed against the accused have been enquired by the undersigned by recording statements of the following persons and cross examining them :-

True copy attested

[signature]

...कार्मिक अधिकारी ...
...सवारी एवं ... डिब्बा कारखाना
... आलमबाग लखनऊ

446

(67)

(A104)

उत्तर रेलवे
Northern Railway

1- Shri Upendra Parshad Rakshak
2- " Qaiser Mirza Sr. Rakshak.
3- " B. N. Sinha Sr. Clerk Time office
(Prosecuting witness)
4- " K.K. Shrivastva (Accused)
5- " Shatrughan Singh Sr. Clerk Time office
(witness from the accused side)
6- " R.R. Yadav (Sr. Clerk Time office)
(Witness of the accused)
7- " S.M. Shrivastva Hd. clerk Millwright Shop
(witness of the accused)

Discussion on evidence & facts for finding.

First of all Shri K.K. Shrivastva (accused) was read out the charges framed against him vide Memorandum No. PC/KKS/52 dated 14.11.1980 and Shri K.K. Shrivastva was asked to confirm if he accepted the charges. He denied the charges. Thereupon enquiry proceeded further. Shri K.K. Shrivastva did not engage his defence counsel. He wanted to plead his case personally without the assistance of defence counsel.

The statement of Shri Upendra Pd. Rakshak was recorded in which he confirmed that he apprehended Shri K.K. Shrivastva while he was trying to pass through time office gate at about 11-15 hrs on date 24.10.80. On suspicion his belongings were searched at the gate in presence of Sr. Rakshak Sh. Qaiser Mirza and a white bag containing about 13 Kg. brass turnings & borings was found on his cycle carrier which he was carrying. The material was taken into custody of RPF and on the spot his statement was recorded in presence of Shri B.N. Sinha Sr. Clerk Time office

True copy attested

In reply to (Q-5 Page-5) put up by the accused to ...

(A105)

415

(68)

उत्तर रेलवे
Northern Railway

Upendra Prasad Rakshak, he stated that the material taken into custody from his person was Rly. Material as the same was being carried outside the workshops. It was not other than the Rly material as there was no such proof to this effect.

Further in reply to Q. no. 4 page-6 put-up by the undersigned Shri Upendra Pd. Rakshak stated that he suspected some thing heavy material on the cycle carrier of Shri K.K. Shrivastva when he tried to pass through the gate of the workshops. He was therefore searched properly and the said material was found in a white bag placed on his cycle carrier.

There was no any plot against him, it was a normal course of search at the gate at 11-15 hrs on 24.10.80 when Sh. K.K. Shrivastva was apprehended with Rly material which according to his statement he had taken from Millwright shop and was taking the same outside the workshops without any valid gate pass. This Sh. Upendra Pd further clarified in reply to Q. No. 7 (Page 7) It was also stated by Shri Upendra Pd. That the confessional statement was written by Shri K.K. Shrivastva himself on date 24.10.80 and there was no any pressure on him. (Q.10 P-8) Shri K.K. Shrivastva could not produce any proof of his innocence but instead begged pardon.

Shri Qaiser Mirza, Sr. Rakshak also stated in his recorded statement that he was also there at the time office main gate of the workshops when Rakshak Upendra Pd. searched the belongings of Shri K.K. Shrivastva at about 11-15 hrs on date 24.10.1980 and brass borings & turnings was found on his cycle carrier which he was carrying in a white bag and on enquiry Shri K.K. Shrivastva confessed his guilt and had begged pardon.

True copy attested

~~According to statement~~ of Sh. Qaiser Mirza, Sh. K.K. Shrivastva also confessed that the said material he had

[illegible]

कारखाना
[illegible]

(A106)

(69)

उत्तर रेलवे
Northern Railway

Workshops with the intention of selling it. The confessional statement of Sh. K. K. Shrivastva was recorded in presence of Sh. B. N. Sinha, Sr. Clerk, Time office.

In answer to Q. No. 7, (page 14) he confirmed that Sh. K. K. Shrivastva was fully guilty in the incident of date 24.10.80 in which he was caught red handed with turnings & borings brass.

Shri B. N. Sinha in his recorded ~~stated~~ statement before the enquiry committee, stated That he had reached Time office at about 11 hrs on date 24.10.80 where he met Shri K. K. Shrivastva & Shri Shatrughan Singh Sr. Time Keeper & They all went out to take betel (पान). When They returned, he found one Rakshak displaying one white jean bag & he had Told Sh. K. K. Shrivastva that That was his bag & he would prepare a case against him.

Shri Sinha is a prosecuting witness and he tried to become hostile and wanted to prove that Shri K. K. Shrivastva (accused) was already outside the workshops gate When he (K. K. Shrivastva) & returned to the workshops Time office gate alongwith him, They found one Rakshak displaying a white jean bag containing brass turnings & borings having been found on the cycle carrier of Sh. K. K. Shrivastva. This is a cooked story to distort the case in vain attempt to ~~save~~ save Shri K. K. Shrivastva (accused) from punishment, being his fellow clerk. When he (Sh. B. N. Sinha) was shown his own statement filed at S. No 320 of the case regarding this incident (Q. No 23 Page 23) He accepted that it was his own statement under his own signature and on the basis of his statement he readily agreed That Sh. K. K. Shrivastva is guilty of alleged stealing the brass turnings & borings & taking the same outside the workshops for his own motive and he is guilty.

True copy attested

आरक्षण
२०, चारबाग लखनऊ

(A107)

443 / (70)

P-5

उत्तर रेलवे
Northern Railway

Shri Sinha has also stated in reply to Q. No. 21 Page 23 that there was no pressure on him to stand witness in the case, it was simply a request from Sh. K. L. Vaid, R.P.F. Inspector and he had agreed to stand witness.

When the alleged sealed bag containing brass turnings & borings was ~~produced~~ produced before the enquiry committee for inspection, Sh. Sinha accepted his signature on the seal paper to be his own (Q No. 22 Page 23).

Shri Sinha was shown the original copy of the statement written by Sh. K. K. Shrivastva (accused) on the date of incident in which he accepted his guilt (Q-7 Page 19) and he was asked to confirm it. He confirmed it and said that it was dictated by Sh. K. L. Vaid Inspector RPF. He also accepted his signature as a witness on this statement (Q-9 P-19). In reply to Q-12 P-20 Shri Sinha further stated that Shri K. L. Vaid Inspector RPF was threatening the accused that he would be sent to jail and under this threat Sh. K. K. Shrivastva (accused) had requested him to witness his statement. This seems to be absurd & illogical, as one cannot be falsely implicated under such threats in broad day light at the workshops gate where thousands of workers are engaged in work & top administrative officers are present. If this was the case, there was no such complaint lodged by either the accused or the witness Sh. B. N. Sinha after this incident anywhere or anytime, before this enquiry. During cross examination Sh. B. N. Sinha at one time accepted that Shri K. K. Shrivastva was not being threatened but simply being told that he would be sent to jail. (Q. 7 Page 17). If he was told to be sent to jail it can not be considered threat as under such circumstances accused can be prosecuted & sent to jail.

True copy
attested

[signature]
... कारखाना
... आलमबाग लखनऊ

Sh. K.K. Shrivastva (accused) in his statement before the enquiry committee mainly tried to establish charges against Sh. Qaiser Mirza Sr. Rakshak, that he had grudge against him and he (Qaiser Mirza) had openly challanged him and threatened him that he would take him to task for not giving him valuable Rly material from the Millwright store of which Sh. K.K. Shrivastva was incharge. The accused was asked to produce any proof to this effect but he could not (Q-2 a 3 P-32)

Sh. K.K. Shrivastva in his statement before the enquiry committee explained that at the time of incident so many persons assembled there but nobody helped him (P-27) According to his statement they were afraid of RPF staff but in reality nobody wanted to help him as he was involved in an act of misconduct. He could not name those persons assembled there (Q-12 P-35) According to his statement the white jean bag containing brass turnings & borings did not belong to him but it was brought by Sh. Qaiser Mirza, Sr. Rakshak from some where to falsely implicate him but he could not produce any proof (Q-13 P-35) On further questioning he admitted that in millwright store of which he was incharge brass turnings & borings was stored and no accountal of this item was kept prior to this incident (Q-15 to 19 P-36).

It has been proved by Stock verifier (S.No. 280 of case) on date 28.10.80 that 1851.5 kg brass turnings & borings was short in Millwright store on that day. This goes to prove that the accused was engaged in cornering this valuable Rly material and disposing it off.

In reply to Q-20 & 21 (P-37) he admitted that his statement was recorded on date 24.10.80 on the day of incident & the same is filed at S.No. 256 of the case. It is in his own hand ~~writt~~ writing but he said that it was dictated by Sh. K.L. Vaid, R.P.F Inspector and written by him under duress (Q 22 P-37)

True copy attested
[signature]

उत्तर रेलवे/NORTHERN RAILWAY

As the accused did not lodge any F.I.R. or any report to the administration after this incident, his statement that he was falsely implicated in this case & he was forced to record a confessional statement cannot be relied upon. He is a literate man working as a clerk in the workshops he well understood the consequences of his confessional statement.

Sh. Shatrughan Singh Sr. Time office clerk of Amr shops appeared before the enquiry committee as a witness of the accused. He stated that he was on duty in time office on date 24.10.80 (the day of this incident) Sh. K.K. Shrivastva (accused) came to him alongwith Sh. R.R. Yadav another time office clerk at 10-15 hrs. Sh. K.K. Shrivastva enquired about his payment irregularities etc. After this Shri B.V. Sinha also a time office clerk joined them & they all went out-side the workshops to take bidi (बीड़ी). He further stated that before leaving he asked Sh. K.K. Shrivastva (accused) to keep his cycle inside the time office but he (accused) showed him his cycle placed near the punching clock & there was nothing on the cycle carrier. When they returned after taking bidi from outside, they found Sh. Qaiser Mirza Sr. Rakshak displaying a bag full of brass bushings & bearings and the accused Sh. K.K. Shrivastva for stealing that material. They all were stunned to know this. He Shatrughan Singh had personally told Sh. Mirza that there was nothing on his (accused's) cycle, but he (Mirza) insisted that he would not let off Sh. K.K. Shrivastva & propose a case against him. When Sh. K.L. Vaid started recording statement of the accused he went to his work place to work.

True copy attested

It is all made up story to help Sh. K.K. Shrivastva in his case and is far from the truth. He could not produce any documentary proof in support of his arguments. An RPF Rakshak cannot dare to falsely implicate a person entering the workshop from outside alongwith two other colleagues. Moreover, he is accusing an RPF Rakshak Sh. Qaiser Mirza ~~dis~~ for displaying a jean bag full of so called brass turnings & borings who was actually not posted at the gate on the day of this incident. The Rakshak who apprehended the accused was Shri Upendra Pd Shrivastva. He was actually on duty at the gate deputed to search persons going out of the workshops. Sh. K.K. Shrivastva was caught while going out of the workshops and not while entering the workshops as stated by the witness Sh. Shatrughan Singh.

If he (accused) was innocent in the case (according to witness) why he did not plead his case before the RPF Inspector Sh. K.L. Vaid who was there to record statement of the accused & instead went away to his work place.

He is a Branch President of All Indian Rly. Ministerial Staff Association a representative body of Ministerial staff. If the case was false & fabricated why did not he plead a case on the spot or afterwards in support of Sh. K.K. Shrivastva being a President of the Ministerial staff association. As he did nothing in this case on previous occasions, his favour this item before the enquiry committee carries no weight as it is far from the facts. The accused was caught red handed while trying to pass through the workshops gate from inside the workshop & he was not in a position to help the accused at that time.

True copy attested

[signature]

Sh. Ram Raj Yadav, Sr. Time keeper appeared before the enquiry Committee as a witness of the accused. His statement (A11) is recorded on page 47. According to his statement he did not throw ~~light~~ any light on this incident except he met Sh. K.K. Shrivastva (accused) on the day of incident at about 10-15 hrs on his way to the time office. He was not an eye witness of the incident of 11-15 hrs as such his witness has no significance.

Similarly, third witness from the accused side Sh. Shyam Murari Shrivastva Head clerk of Millwright shop was cross-examined. He disclosed that Sh. K.K. Shrivastva took leave from him at about 10 hours to go to time office & met Sh. Shatrughan Singh a, Senior Time Office Clerk. When he was further questioned he said that he knows nothing about this incident (Q-No 6-7 Page-50, 51) except that he took leave from him for going to time office and at that time Sh. K.K. Shrivastva had no such Rly material with him.

Both the witnesses Sh. R.R. Yadav and Sh. S.M. Shrivastva had met the accused a considerable time before the incident and they were ^not^ physically present at the place of incident, their witnesses do not provide any substantial material to the case before the enquiry Committee.

True copy attested
[signature]
उप... भण्डारी (कर्म0)
...री एवं माल डिब्बा कारखाना

The alleged sealed bag containing Brass turnings & borings was produced before the enquiry Committee. The seal was broken open to examine the contents. On examination, the bag was found containing brass turnings & borings. The bag along with its contents was weighed & found to be containing $7\frac{1}{2}$ Killogram brass turnings & borings instead of 13 Killogram as alleged. The bag was again sealed under the seal of the undersigned & handed over back to RPF staff. Sh. Upendra Pd. Rakshak

428 (75) (A112)

in reply to Q-4 (page 5) had stated that the recovered material was not actually weighed on the date of incident it was estimated to be 13 Kg. Under these circumstances the alleged recovery of 13 Kg brass turnings & borings was actually 7½ Kg. as the seal bearing the signatures of all concerned was intact and not tampered with.

Finding

On the basis of evidence and records available, it is concluded that Shri Kaushal Kishore Shrivastva Sr. clerk of Millwright shop is guilty of charges framed against him vide Memorandum No. PC/KKS/52 dated 14.11.80. The only exception is that weight of brass borings & turnings recovered from him was only 7½ Kg and not 13 Kg. as mentioned in the memorandum.

True copy
Attested
Dated 4.2.1982

उप कार्मिक अधिकारी (कर्म०)
सवारी एवं माल डिब्बा कारखाना
उ० रे०, आलमबाग लखनऊ

(signature)
(K. C. Sharma)
Enquiry Officer
Shop Supdt. Machine Shop, C & W Shops
Arw - Lko.